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[Mr. Deputy Chairman in the Chair]

- I. STATUTORY RESOLUTION SEEKING DISAPPROVAL OF THE MARUTI LIMITED (AC-**OUISITION AND TRANSFER** OF UNDERTAKINGS) ORDI-NANCE, 1980.
- II. THE MARUTI LIMITED (AC-**OUISITION AND TRANSFER OF UNDERTAKINGS) BILL.** 1980.

IAGDISH **PRASAD** SHRI MATHUR (Uttar Pradesh): Sir, I beg to move the following Resolu-

"That this House disapproves the Maruti Limited (Acquisition and Transfer of Undertakings) Ordinance, 1980 (No. 13 of 1980) promulgated by the President on the 13th October, 1080."

श्रीमन, सरकार द्वारा मारुति कम्पनी के लिए जाने के विधेयक का विरोध करने के लिए मै यह प्रस्ताव लाया हूं । सर्वप्रथम मैं स्नापके माध्यम से निवेदन करना चाहंगा, मेरे सामने ट्रेजरी बेंचेज लोग बैठे हैं उनसे हाथ जोड़ कर एक विनती करना चाहता हूं वह यह कि यह एक बड़ा महत्वपूर्ण बिल इसमें श्री संजय गांधी सकता है। मै उनकी आत्मा के उनके ग्रसम्मान में कोई शब्द नहीं कहंगा श्रीर कहना भी नहीं चाहता लेकिन यदि विवेचन करते समय उनका नाम आए तो शान्ति से सूनें, शोर न मचाएं । इतनी मेरी विनती है। श्रीमन्, ग्राज बडे दुख के साथ हम लोग मारुति के विषय में बहस कर रहे हैं क्योंकि मुझे ऐसा लगता है कि मारुति का विषय ऐसा है जो जन्म से, कर्म से, ग्रन्त से ग्रौर पूनर्जीवन से, पाप से भरा है, भ्रष्ट चार से भरा है, भाईभतीजावाद से भरा है. . .

श्री जे व के जैन (मध्य प्रदेश): श्रीमन, मेरा प्वाइंट ग्राफ ग्रार्डर

श्री जगदीश प्रसाद माथर : देखिए मैंने पहले ही कह दिया था. . . ्राप्त्र चान्या १ स्थाप्तर क्रम्मच्या स्थाप्ति चरते । स्थाप्ति चरते

श्री जें के जैन : जो वीक माथुर साहब ने कहा कि मारुति का मामला ऐसा है जिसमें स्वर्गीय संजय गांधी का नाम श्राएगा तो मारुति का डिसकस किया जा रहा बिल जो ग्रौर जैसे कि सभी लोग जानते कि इसका राष्ट्रीयकरण किया गया तो मैं माननीय सदस्य से निवेदन करंगा कि उसकी जो रेलेवेंस है. मारुति की फैक्टरी के बारे में बातें करें न कि यह बातें कि उसका जन्म पाप पुण्य से हम्रा भ्रगर इस तरह करेंगे तो द्वर्गिज इस तरह की ** कहने नहीं दी जाएगी. . . (Interruptions) उपसभापति महोदय. मैं भ्रापको इतना ही कहना चाहता हं . . (Interruptions)

MR. DEPUTY CHAIRMAN: This is no point of order.

SHRI HARKISHAN SINGH SURJEET (Punjab): Will you allow the word**

MR. DEPUTY CHAIRMAN: I will look into it. If it is unparliamentary, it will be expunged.

श्री दक्म देव नारायण यादव (बिहार) : उनको तो हाई ब्लड प्रैशर है। (Interruptions)

श्रीकलराज मिश्र (उत्तर प्रदेश): इनको पता होना चाहिए कि प्वाइंट **श्रा**फ ग्रार्डर किस को कहते हैं. . . (Interruptions)

श्री जगदीश प्रसाद माथ्यः श्रीमन्, मेरा जैन साहब से विनम्प्र निवेदन यह है कि जरा शांति से बैठें, भ्रौर भ्रगर मेरी बात सुनने को तैयार नही है ो लाबी

^{**}Expunged as ordered by the Chair.

[श्री जगदीश प्रसाद माथुर]

में बैठ जाये । मैं बाद में उनके कदमों में सब बातें अर्ज कर दूगा । वरना वे शांति से बठें, मै उनकी इज्जत करना चाहता हू और करूंगा भी...

(Interruptions)

श्री जे ० के ० जैन : लेकिन ग्राप बेइज्जत बातें मत कीजिए...

(Interruptions)

श्री जगदीश प्रसाद माथुर: मैंने पहले भी कहा था क्योंकि संजय गांधी उसके डाइरेक्टर थे श्रौर साथ ही कम्पिनयों के मालिक थे इसलिए उनका नाम इसमें श्रीनवार्य रूप से श्रायेगा । इसलिए मैंने कहा कि मैं उनके श्रसम्मान में कुछ नहीं कहूंगा लेकिन विवेचना करते समय उनका नाम श्राना श्रीनवार्य है इसलिए श्राप शांति श्रौर धैर्य से सुनिश्रे । मैं ग्रपनी बात को दोहराता हूं । मैं बड़े भारी हृदय से कहना चाहता हूं कि मारुति का जन्म पाप से हुग्ना है, भ्रष्टाचार से हुग्रा, नियम के विरुद्ध हुग्ना श्रौर खान-दान परवरी के लिए हुग्ना . . .

(Interruptions)

श्री जे ० के ० जेन : उपसभापित महोदय, यह देखिए इस तरह की ** बिल्कुल यहां नहीं होने दी जायेगी, आप इनको क्यों इजाजत दे रहे हैं । ये बिल्कुल श्राबजेक्शनेबुल हैं ये जानकर ऐसी बातें कर रहे हैं, इनको रोकिए। क्या ये मारुति बिल के ऊपर बहस कर रहे हैं। ये खानदान के ऊपर बातें कर रहे हैं। वेखिए श्रगर इस तरह की ** करेंगे तो मैं इस हाऊस की प्रोसीडिंग्स को चलने नहीं दूंगा। क्या बात है खान-द्रान की बात करने की...

(Interruptions)

MR. DEPUTY CHAIRMAN: Mr. Jain, please sit down. If you are

going to interrupt a speaker like that. I tell you that this House will not be able to complete its business and you will have to sit for longer hours (Interruptions) Mr. Gupta, you are a senior Member and not an young man like Mr. Jain. Mr. Jain when your turn comes, you can use the strongest language that you like.

श्री पीलू मोदी (गजरात): केसरी जीक्या कर रहे हैं?

MR. DEPUTY CHAIRMAN: Alright if you don't have patience...

श्री जे ० के ० जेन : लेकिन यह मेरा प्रोटेस्ट है कि इस तरह की बात नहीं होनी चाहिए।

MR. DEPUTY CHAIRMAN: It is not proper to get up everytime. I request Mr. Jain to be careful. If you go on stopping and interrupting a Member every time, I am sorry, the proceedings will prolong and your statement will not be recorded. I am sorry to say like that. If you have to say anything, you use the strongest words when your turn comes. I have no objection. But allow a Member to speak. If you don't want, I will request the hon. Minister If he does not . . . (Interruptions). invite criticism, if he does not relish criticism, let him withdraw the Bill. Now you please take your seat. If you don't want a discussion, then tell me like that. Everytime he makes a statement, you get up. It is not proper. You note down the points and you can reply in the strongest words that you can use. And you have a right. But you cannot disturb him from making a statement of criticism.

श्री गुरुदेव गुप्त (मध्य प्रदेश) : मेरा व्यवस्था का प्रश्न है। पूरे खानदान की बात करना यह कहां तक ठीक है इसमें कोई तथ्य नहीं है।

श्री उपसभापति : यह व्यवस्था का का प्रश्न नहीं है।

^{**}Expunged as ordered by the Chair.

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श्रो कलराज मिश्रं : उपसभापति मैं व्यवस्था का प्रश्न उठाना चाहता हूं।

MR. DEPUTY CHAIRMAN: There is no point of order.

श्री जनदेश प्रजाद माथ्यः श्रीमन्, मेरा निवेदन यह है कि उन्होंने कहा है मैंने ** शब्द का इस्तेमाल किया है। मैं समझता हं कि ** शब्द ग्रगर ग्रनपार्लिया-मेंटरी हो तो इसको निकाल जायगा ।

श्री उपसभापति : इसको एक्सपन्ज कर दिया जायगा । I will look into that. I have already said that.

डा० रकीक जकारीया (महाराष्ट्र) : माथुर साहब ग्राप ग्रपना जवाव मत दीजिए ।

श्री जगदीस प्रसाद माथुर : किब्ला श्राप तो दखलन्दाजी मत कीजिए ।

मैं बड़े दुख के साथ फिर कहत हं ग्रीर जब तक जैन साहब शोर मचाते रहेंगे, कहता रहंगा, मारुति का जन्म खानदानी भ्रष्टाचार से हुम्रा ।

श्री उपसमापति : ग्रब ग्रागे चलिए ।

श्री जनदीश प्रसाद मध्युर : जन्म ऐसा हम्रा, कम्पनी चलती ऐसे रही, समाप्त भी ऐसे हुई ग्रौर पुनर्जीवन भी इसी भ्रष्टाचार के ग्राधार पर हो रहा है । नौन नहीं जानता कि किस तरह से उसकी जमीन ली गयी जिसका स्राज तक बेनामा नही हुआ है, कौन नहीं जानता कि सोनिया गांधी जी देश की नागरिक नहीं थीं, उनको शेयर लने का अधिकार नहीं था, वे डाइरेक्टर नहीं वन सकती थी, उनको डाइरेक्टर बनाया गया, कैसे वनाया गया ? कौन नहीं जानता कि लाइसेंस की चार शर्ते थीं । पहले विदेश से कोई चीज नहीं ग्रायेगी, कोई किसी प्रकार से विदेश से सहयोग नही होगा म्रादि म्रादि । इन सब बातों को तोडा गया. कौन नही जानता कि कम्पनी के प्रारम्भ होने से पहले कभी डीलर्स से पैसा नहीं लिया जाता । पैसा पेशगी लिया गया । कौन नहीं जानता कि शेयर-होल्डर्ज के लिए क्या-क्या ग्रधिकार होते है? उनको स्रधिकार नही दिए गए । इसिजए मैं कहना चाहता हूं कि हर कायदे कानून को बलाए ताक पर रख कर हर ईमानदारी को दूर फैंक कर, हर भ्राप्टा-चार के तरीके को ग्रपनाकर ग्रौर सर-कार के हर अधिकार और दबाव को अपना-कर मारुति का जन्म हुन्ना । ऐसी मारुति -- ग्राखिरकार मां रोती रह गई।

श्रीमती हमिदा हबीबुल्लाह (उत्तर प्रदेश) : यह सब बनावटी कहानिया बता रहे हैं।

श्री जगदोश प्रसाद माथुर : ग्रापको सब कानून बता देगे बेगम साहिबा तशरीफ लाइये मेरे घर किसी दिन. . . (Interruptions)

श्रो उपसमापति : ग्राप उनको चाय पर कभी बुलाएं, तो जरूर ग्राएंगी ।

श्री जगदीश प्रसाद माथुर : साहब, चाव पर वाह वाह, भ्राप हमारे घर श्राएं जहे किस्मत, कोन कहता है कि न ग्राएं: ग्राप एक बार राजी हो, हम चाय पर बलायेगे ।

डा॰ रकीक जकार या : माथुर साहव, बड़ी खतरनाक दावत है यह।

श्री जलदंश प्रसार माथुर : बेगम साहिबा राजी हों तो मै खतरा लेने पर राजी हूं।

^{**}Expunged as ordered by the Chair.

[श्री जगदीश प्रसाद मायुर]

यह पाप का घड़ा आखिर फूटा । क्या गलती हुई भगवान से । दुर्भाग्य से कांग्रेस (आई) के और अपने खानदान के श्री संजय गांधी एक एक्सीडैंट में गुजर गये । अच्छा नहीं हुआ, बुरा हुआ, कोई जवान नही मरना चाहिए। अब मैं पूछना चाहता हूं कि यदि गांधी.. (Interruptions)

संसदीय कार्य विभाग में राज्य नंत्री (श्रो सोता राम केसरी) : माथुर साहब मैं स्रापसे इतना ही निवेदन करूंगा कि वाद-विवाद या बहस को जरा मर्यादित रख कर करें।

श्री जगदीश प्रसाद साथुर: मैं केवल जो निवेदन के लिए श्रावश्यक है, उतना ही कहूगा। मैं संजय गांधी के श्रपमान में एक शब्द नहीं कहूंगा, यह मैं पहले ही कह चुका हूं। उनका देहांत हो गया है श्रव प्रश्न यह कि . . . (Interrupcion)

श्री **पोलू मोदो**ः इसमें तो सरकार की बेईमानी हैं।

श्री जगदीश प्रसाद माथुर: सरकार की बेईमानी है, प्राइम मिनिस्टर की बेईमानी है, फाइ-है, होम मिनिस्टर की बेईमानी है, फाइ-नेंस मिनिस्टर की बेईमानी है (Înterruption)

श्री पीलू मोदी: इसमें उनताभी हिस्सा है (Interruption)

श्री जगदीश प्रसाद माथुरः ग्रब जब इन्होंने प्रवोक कर दिया तो क्या करूं। देखिए किस तरह से मामले को छुपाय गया। यहां 25 जुलाई, 1972 को मि० संजय गांधी, मैनेजिंग डाइरेक्टर मारुति लिखते हैं—

To the Controller of Capital Issues, Government of India, Ministry of Finance. "The Financial Scheme of the Company has been submitted to different financial institutions and it has been in principle accepted by the financial institutions."

This is his application dated 25thJuly.

एक माननीय तदस्य: यह तो कटिग है।

श्री जगदीश प्रसाद माथुर: लेकिन जवाब दिया जाता है 28 नवम्बर, 1972 को । चार-पांच महीने बाद सवाल पूछा जाता है । उस समय के फाइनेन्स मिनिस्टर से श्री सुन्दर मणि पटेल ने पूछा था । वे क्या कहते हैं——

"Whether the Minister of Finance will be pleased to state whether the Government's attention has been drawn to a report appearing in the Motherland of 28th July that Shri Sanjay Gandhi's Maruti Ltd. needs a loan from public financial institutions to the tune of Rs. 200 crores for his small car project." जवाब हैं—The Government have seen the report. फिर पूछते हैं — "If so, what are the names of the financial Institutions." तो जवाब है कि—

None of the all-India long-term public financial institutions has so far received any application for financial assistance from M/s Maruti Ltd. What is this?

चार महीने पहले एप्लीकेशन जाता है और वे कहते हैं कि मैंने फाइनेशियल इंस्टीट्यूशंस को एप्लीकेशन दे दी है। सिद्धान्ततः उन्होंने मंजूर कर ली है। मगर फाइनेन्स मिनिस्टर कहते है कि कोई ऐसी एप्लीकेशन नही आई है। ऐसा क्यों किया गया है? क्योंकि मामले को छिपःना था, क्योंकि चोरी करनी थी। आपसे मैं कहना नही चाहता था, पर आपने जब मुझें कहने पर गजबूर कर दिया

. . . (Interruptions) लेकिन दुर्भाग्य से

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जसा कि मैंने कहा... (Interruptions).. दुर्भाग्य से संजय गांधी जी का देहात हो गया । मैं सरकार से पूछना चाहता हूं श्राशा है मंत्री जी जवाब ेंगे—यदि श्री संजय गांधी क देहान्त न हुग्रा होता. तो क्या मारुति को वे नेशनलाइज करते?

श्री पी० एन० सुकुल (उत्तर प्रदेश) : यह कौन बतायेंगे ?

श्री जगदीश प्रसाद माथुर: फाइनेंस
मिनिस्टर बत येंगे... (Interruptions)..
मैं फाउनेन्स मिनिस्टर से पूछ रहा हूं,
श्रापसे नहीं पूछ रहा हूं। मैं फाइनेन्स
मिनिस्टर से या इण्डस्ट्री मिनिस्टर से
पूछना चाहूगा कि यदि संजय गाधी जी
का देहान्त न होता, तो क्या मारुति को
नेशनलाइज करते ? यदि उनका जवाब
होता कि करते, तो मै पूछना चाहूंगा कि
किस दिन कैंबिनेट में यह विचार किया
गया था जिससे पता चले कि उनके जाने
से पहले ही इसको नेशनलाइज किया
जाना था। इसका स्पष्ट श्रर्थ यह है कि
... (Interruptions)..

श्री जि० के० जैन : उनको ध्यान नहीं है । तुम्हारी सरकार ने भी नोटिंग की हुई है कि नेशनलाइज किया जाना चाहिये।

श्री जगदेश प्रसाद माथुर: हां। लेकिन, किया नहीं क्या ग्रापने ? दिल पर हाथ तो रखिए ।

श्री जे के जेन : तुम नोगों ने वहां ही इस पर क्यों नहीं ध्यान दिया ? बुज-दिल थे . . (Interruptions)

श्री जगदीस प्रसाद माथुर : श्रीमन्, यह चोरबाजारी की गई, मारूति को नेशनलाइज किया गया । श्री उपसभापति: इस पर ब्राईए।

श्री जगदिश प्रसाद माथुर : नेशनलाइज किया गया । श्रापने बिल में लि । है कि यह जनता के हित में हैं। कौन-सा जनता का हित है, साहब । हां, एक खानदान ही जनता है जिसको लाभ हो सकता है किसी श्रीर को नहीं हो सकता । जनता के हित में कैसे किया गया, मैं पूछना

🏥 श्री पोल्मोदो : जनता है बीबी-बच्चे।

SFRI JAGDISH FRASAD MATHUR: They are part of the people.

मैं पूछना चाहता हूं क्या ग्रापको राष्ट्रीय-करण के :सिद्धान्तों का पता है? ग्राप ही की कांगेस वर्किग कमेटी का प्रस्ताव है कि कार का प्रोजेक्ट पब्लिक सेक्टर में होना चाहिये । 2 साल बाद स्नाप संजय गांधी के नाम हैं। जो प्रधान मंत्री के लड़के है बदल देते [।]पर, उनको लाइसेंस देते हैं यानी मूल नीति बदली श्रापने । क्या राष्ट्रीयकरण के पहलें के सिद्धान्तों को लागू किया । मैं पूछना चाहता हूं, क्या जो कम्पनी ला के भ्रदर[ं] प्राविजनस है नेशनलाइजेशन क्या पहले उनको स्रापने लागु किया ? दूसरा सवाल ग्रापसे पूछना चाहता हूं कि जब वाइडिग-ग्रप की कार्यवाही चल रही हो तो क्या ग्रापनें पहले कभी ने तलाईज किया है ? मैं जानता हं ला मिनिस्टर ग्रौर इन्डस्ट्री मिनिस्टर कह देंगे हमनें किया है। उदाहपण दे देंगे, दी उनहरण उनकें पास हैं। एक उदाहरण ग्रलकांक कम्पनी का है। मैं पूळना चाहता हु कि क्या उस नमय भी ऐसे ही हालात जैसे कि मारुति कें राष्ट्रीयकरण कें सभय थें। म्रापका उत्तर होगा कि यदि माइति को उसी दिन न लेंतें तो दिल्ली आदीमोबाइल वालें उसे अदालत के द्वारा लें लेंतें।

[श्री जगदोश प्रसाद माथुर]

मुझे मालुम है, दिल्ली ग्राटोमोबाइल्स ने लिन्व-डेशन के समय खरीदने की अप्लीकेशन दे दी धा । यदि नेशनलाइज न करते तो दिल्ली ब्राटोमोबाइल उसे कोर्ट के माध्यम से ले सकती थी। बात सच है 1 हजूर, अब मुझे कहना पड़ रहा है कि दिल्ली ग्राटोमोबाइल कौन है। वह प्रसिद्ध सागरस्री ही हैं जिनके साथ हमारे नेता ग्रौर नेताग्रों ने इमरजेंसी के दौरान कौन-कौन से गुलछरें नहीं उड़ाये ? सब जानते हैं कि कौन-कौनसी बिल्डिगें नहीं कीं ? म्राखिरकार, यह बेवफाई उनके साथ क्यों ? जो दोस्त थे उनसे दृश्म शी करने वाला यह कौन-सा तरीका है ? यदि कोई त्रादमी किसी कंम्पनी को कायदे से लेना चाहे, उसे गवर्नमेंट नेशनलाइज कर ले, क्या यही आपकी 'जन-हित' की परिभाषा है ? यदि जन-हिंग की परिभाषा है कि यदि कोई किसी चीज का ऋधिकारी हो और श्राप उसे न लेने दें ग्रौर खुद ले लें, तो ग्रापकी यह परिभाषा ग्रापको मुबारक है । मैं कांग्रेस के लोगों से कहना चाहता हूं : हिम्मत के साथ सच ''जी बहा चाहता है सच बोलें, क्या करें, हौसला नहीं हो ॥'' यही मुश्किल है आपकी मैं जानता हूं . . . (Interruptions) हिम्मत से कहिए--मैं फिर कहता हूं।

"जी बहुत चाहता है सच बोलें, क्या करें हौसला नहीं होता ।" कुछ तो मजबूरियां होंगी, यों कोई बेवफाई नहीं होती ... (Interruptions)..मैं अपकी मजबूरियां जानता हूं। मैंने कहा, कुछ तो मजबूरियां होंगी, यूं कोई बेवफा नहीं होता । आप क्यों बेवफाई कर रहे हैं ? वह इसलिए कर रहे हैं कि आपने एक खानदान की जायदाद और हुक्मत चलाने का ठेका लिया है।

मंत्री महोदय कह देंगे कि हमने मारुति को उस कारण से लिया, क्योंकि उसमें हमको फायदा है । ठीक है, हो सकता है । लेकिन मैं पूछना चाहंगा कि नग यह बनिए की दूकान है ? सरकारी ाम फायदे के लिए नहीं, जन-हित के लिए िनया जाना चाहिए । ग्रौर फिर फायदा कैसा ? वह तो उनके श्रांकडे बोल जाएंगे । स्रभी श्री स्रटल बिहारी वाजपेयी को लोक सभा में उत्तर मिला ग्रापने बताया है 68.62 लाख, यानी लगभग 6 करोड़ 86 लाख रुपये के उसके असेट्स हैं। ठीक बात है, होंगे, मान लिया । मैं दूसरी बात कहना चाहता हं। एक जवाब है 31 मार्च 1976 का इसमें एसेट्स की बात बतायी गई है कि 8 करोड़ 87 लाख थे। घट कर 1977 में वे 6 करोड़ 84 लाख रह गये। मैं पूछता हूं कि यह 2 करोड़ क्या हो गये ? जमीन खा गई ? जी नही, जमीन वही है । बिल्डिंग खा गयी जी नहीं, बिल्डिंग वहीं है। कहा गये ? कहीं तो गये होंगे । यह कम्पनी की बेलेंस शीट के स्राधार पर लोक सभा में जवाब दिया गया था । मैं बताता हं कि 2 करोड़ कहां गये जब लिक्बडेशन की कार्यवाही चलने लगी तो बीच में लोगों ने माल उडा दिया उडाया ? डायरेक्टर्स ने। म्राप इजाजत दें तो मैं माल की पूरी लिस्ट पढ़ सकता हं--निकासी के चालान है, माल का नाम है, लेने वाली कम्पनी का नाम है। संजय गांधी ग्रौर दिल्ली ग्राटोमोबाइल्स म्रादि के लोगों ने मारुति का सामान उड़ाया एक-श्राध मैं नमने के लिए नाम बताना चाहता हं -- में सर्स संजय ग्राटो-मोवाइल्स . . . (Interruptions) . . चालान नम्बर हैं, सब है . . .

SHRI SIBTE RAZI (Uttar Pradesh): Sir, I am on a point of order. (Interruptions) Sir, my point of order should be disposed of first. Sir, he has quoted some remarks which are defamatory and which have been

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made with ulterior motives. Sir, he has no right to quote such things which form part of the proceedings of the Court and on which the Court has not taken any decision. Sir, these are sheer allegations and such allegations should not be made in this House. These are meant to defame some person, defame some personality, who is not a Member of this House and who is no more alive in this world. (Interruptions)

MR. DEPUTY CHAIRMAN: Mr. Mathur, are you reading from Court papers? (Interruptions).

श्री जगदीश प्रसाद माथुरः मैं प्रोसीडिंग्स नहीं पढ़ रहा हूं, जो श्रखबार में खबरें छपी था, उनको बना रहा हूं।

THE MINISTER OF STATE IN THE DEPARTMENTS OF SCI-ENCE AND TECHNOLOGY AND ELECTRONICS (SHRI C. P. N. SINGH): Sir, I am on a point of order. The hon. Member has said that Rs. 2 crores have disappeared. He is merely imagining and talking... (Interruptions). Let me speak. Why should I not be allowed to speak? (Interruptions). This is merely his conjecture as to what has happened to these Rs. 2 crores. Now, this is a defamation and an insinuation. (Interruptions). He is asking 'where is the Rs. 2 crores?' and he is saying that this has been taken away by so and so. This is a newspaper report. (Interruptions). This is not a finding of the Court. This is merely an insinuation by the hon. Member (Interruptions). Of course, you cannot say that the money went here or there. (Interruptions). It is an insinuation. This is an insinuation or an allegation. This is not a finding of the Court. This cannot be read in this House. Hence, Sir, I would request you. If there is anything like that, it should be expunged. (Interruptions).

SHRI PILOO MODY: Sir, What is the member from the other

House doing? Why is he intervening in our debate? First of all, he is a Minister. He is not connected with the subject.

SHRI J. K. JAIN: He is a Minister. You should know that. (Interruptions).

SHRI PILOO MODY: By the same standard, Mr. Jain should be allowed to shout as much as he likes. (Interruptions).

SHRI C. P. N. SINGH: I am not shouting. Sir,I am merely trying to bring to your notice. If some Members of this House go beyond the rules, somebody has to bring it to your notice.

SHRI PILOO MODY: You are not concerned. Neither is Mr. Kesri concerned. Nor are the treasury benches concerned. Mr. Jain can point out. We do not mind. (Interruptions).

SHRI BHUPESH GUPTA: (West Bengal): Sir, this is very wrong. I am not concerned with the dispute which is going to what should or should be said. The not 12 NOON hon. Minister has made a remark which has shocked us a little. Certainly the hon. Minister, when he comes here in the course of discharging some duties in relation to this House, can have his say. He can even raise a point of order. We concede it.

SHRI PILOO MODY: I do not concede it.

SHRI BHUPESH GUPTA: You may not concede. But we have done it in the past out of generosity. Raising a point of privilege is peculiar to the Member of the House itself. Sir, my raising a point of privilege or a point of order emanates from the fact that I am a Member of this House; no other circumstances permit me to do so. That is why we raise points of order. Sometimes you allow the

[Shri Bhupesh Gupta]

Minister dealing with a particular Bill, or concerned with the subject to raise a point of order. Even that is not proper.

MR. DEPUTY CHAIRMAN: Ministers can participate in the proceedings.

SHRI BHUPESH GUPTA: He has no Locus standi. Being a Minister he can be present in the House; otherwise he is a stranger here.

MR. DEPUTY CHAIRMAN: He can participate in the proceedings. I have made it clear several times. It is a procedural matter. He can participate. There is a constitutional provision that he can participate in the proceedings and on that basis he can raise a point of order.

श्री धर्मवीर (उत्तर प्रदेश): मेरा प्वाइंट स्राफ स्रार्डर है। मै स्राप से जानना चाहता हूं कि माननीय सदस्य जगदीश प्रसाद माथुर ने जो कुछ कहा है स्रौर वे जिन खबरों को स्रौर स्रखबार के टुकड़ों को यहां पढ़ रहे हैं (Interruptions).

MR. DEPUTY CHAIRMAN: I can't hear all of you.

श्री धर्मवीर: मेरा प्वाइंट ग्राफ ग्रार्डर यह है कि जो कागजात माथुर साहब पढ़ रहे हैं उन को जब तक ग्राप देख न लें ग्रौर उन से सेटिस्फाई न हो जायं ग्रौर उन को यहां पढ़ने की इजाजत न दें तब तक उन को कोई पेपर यहां नहीं पढ़ना चाहिए।

श्री जपसभापित : हो गया प्वाइंट ग्राफ ग्रार्डर ग्राप का । इस की ग्रव जरूरत नहीं है ।

श्री धर्मवीर : जब तक श्राप उस से सेटिस्फाई न हो जायं तब तक किसी पेपर को यहां नहीं पढ़ा जा सकता । (Interruptions) मैं चाहता हूं कि यहां ऐसे पत्नों को पढ़ने की इजाजत न दी जाये जिन के बारे में भ्राप संतुष्ट नहीं हैं। मैं निश्चित रूप से इस पर श्राप की रूलिंग चाहता हूं।

श्री उपसभापति : श्राप बैठिये हैं (Interruptions)

श्री धर्मवीर : मैं नहीं बैठूंगा । म्राप उन कागजात को ले लें ग्रौर जब ग्राप उन से संतुष्ट हो जायें तो उन को पढने की इजाजत दें ।

श्री उपसमापित : ठीक है । ग्राप बैठिये ।

श्री बुद्ध प्रिय मौर्यं (म्रांघ्र प्रदेश): उप- हैं सभापित जी, निश्चित रूप से यह ग्रपनी जगह पर सही है कि भूपेश दा इस सदन में बहुत पुराने सदस्य हैं, लेकिन इस का ग्रर्थ यह कभी नहीं निकलता...

श्री जगदीश प्रसाद माथुर: यह नयी बात नहीं है कि वह बहुत पुराने सदस्य है ।

श्री उपसभापति: ग्राप टोका-टोकी मत कीजिए नहीं तो समय बर्बाद हागा । ग्राप लोग शान्त रहें ।

श्री प्रिय मौर्यं बद्ध कौसिल ग्राफ मिनिस्टर्स, जैसा कि ग्राप ग्रौर ग्रन्य माननीय सदस्य जानते हैं, की क्लेक्टिव रेस्पांसिबिलिटी होती है। जहां इंडिविजग्रल रेस्पांसिबि-लिटी होती है वहीं उन रेस्पांसिबिलिटी भी होती है The Council of Minister shall be collectively responsible.

श्रीमन्, दूसरा मेरा निवेदन इसी संबंध में यह है कि माननीय मंत्री को इस सदन की कार्यवाही में भाग लेने का पूरा ग्रधिकार है चाहे वह सदन के सदस्य हों या न हों। इन दोनों परिस्थितियों के होते हए माननीय सदस्य का यह कहना श्रौर यह एतराज करना कि माननीय मंत्री को यहां प्रिविलेज ईश्य नहीं उठाना चाहिए...

श्री उपसभापति : उन्होंने प्रिवेलेज ईश्य नहीं उठाया है, प्वाइंट ग्राफ ग्रार्डर रेज़ किया है।

श्री बृद्ध प्रिय मौर्यं: प्वाइंट ग्राफ म्रार्डर उठाने का, इविन प्रिविलेज भी नहीं उठाना चाहिए, कोई भी ईश्य उठाने का भ्रधिकार नहीं है क्योंकि यह सदन के सदस्य नहीं है, सही नही है। इसलिये माननीय भूपेश दा का यह कहना सही नही है, यही मेरा निवेदन है।

SHRI SYED SHAHABUDDIN (Bihar): Sir, my very brief sub-mission is this. Apart from the Prime Minister, the Leader of the House and the Minister concerned, nobody else can participate in the debate if he is a Member of the other House.

MR. DEPUTY CHAIRMAN: You are advancing a novel argument. Have you got any authority in support of your statement?

SHRI SYED SHAHABUDDIN: Let me make my submission.

MR. DEPUTY CHAIRMAN: Mr. Shahabuddin, you are a very learned man and you are raising this frivolous issue.

श्री सैयद शहाबद्दोन : हजूर ज्मला तो सुन लीजिए । मेरी दरख्वास्त यह है कि उस प्वायंट भ्राफ भ्रार्डर में जो रमार्कस ग्रौर ग्राब्जर्वेशन सी० पी० एन० सह ने किये हैं वह ऐक्पंज किये जायें, वह रेकाई से हटा दिये जायें।

SHRI RAMAKRISHNA HEGDE (Karnataka): My point is this. An hon. Member has a point saying that the extract from a newspaper cannot be read out here. To say the least, he is not aware of the practices and conventions of this House. (Interruptions). The other day, let alone the newspaper reports, a private letter purported to have been written by somebody was fully read in the other House. So, a Member is absolutely in his right to read out any paper, any document or any letter. Therefore, there is no basis for this point.

SHRI PILOO MODY: Even that you cannot say,

श्री कलराज भिश्र : श्रीमन्, मेरा व्यवस्था का प्रश्न है श्रौर वह यह है **क**...

(Interruptions)

श्री उपसभापति : एक व्यवस्था के प्रश्न पर ग्राप दूसरा व्यवस्था का प्रश्न नहीं उठा सकते । जरा नियमों का तो ख्याल रिखये। स्राप बैठ जाइये।... (Interruptions) एक व्यवस्था का उठाया गया है, उसी दौरान दूसरा व्यवस्था का प्रश्न नहीं उठाया जा सकता । इस पर कुछ कहना हो तो कह लीजिए।

श्रीकलराज मिश्रा : मैं उसी पर कह रहा हं। मेरा यह कहना है कि मंत्री महोदय जो दूसरे सदन के सदस्य हैं ग्रौर जिस प्रकार चर्चा चल रही है... (Interruptions)

श्री उपसभापति : यह बहुत ही अज्ञानता का परिचय दे रहे है, यह मुझ कहना पडता है : ऐसी बातों पर मत बहस करिये जिनमें गंजायश न हो । (Interruptions) Please take your seats.

[श्री उपसभापति]

I have quoted earlier, a few days back, article 8 of the Constitution. It is very clear. Please go through it again. It does not bar a Minister from raising any point of order at any type of proceedings. You go through the article. Mr Mody, this cannot help you. You cannot overrule article 88.

SHRI PILOO MODY: I am surprised that you should interpret to rule in that way.

MR. DEPUTY CHAIRMAN: If a man like you is not ready to accept what is written there, I am sorry.

SHRI PILOO MODY: This flows out of commonsense. All rules and even the Constitution flow out of commonsense. And it is also commonsense that one who is not a Member cannot participate except when his du ies call upon him to do so.

MR. DEPUTY CHAIRMAN: This cannot be imported into that article. In that article commonsense won't work. (Interruptions).

SHRI ERA SEZHIYAN (Tamil Nadu): How can you rule like that? (Interruptions)

MR. DEPUTY CHAIRMAN: This is not my ruling. (Interruptions) Please hear me. You have spoken. All right, you can speak again. Article 88 is there. How can you overrule article 88?

SHRI BHUPESH GUPTA: You have said something. Suppose the Prime Minister sends 30 Ministers from Lok Sabha to come here and speak and raise point of order.

MR. DEPUTY CHAIRMAN: I would like to know what is the explanation to article 88.

SHRI BHUPESH GUPTA
It is not that.

MR. DEPUTY CHAIRMAN: It is there.

SHRI BHUPESH GUPTA: My contention is, it relates to a Member and the Minister concerned.

MR. DEPUTY CHAIRMAN: Article 88 is there. It does not speak what you are saying.

SHRI ERA SEZHIYAN: My point is accepting the constitutional position that a Member of the other House who is a Minister has got a right to come here and say these things, suppose he says in this House or makes a statement in this House, he attracts the privileges of this House. Is he fully amenable to the privileges and Rules of Procedure of this House? I want a ruling on this. Sir, who is he to speak?

SHRI J. K. JAIN: You are wasting the ime of the House. (Interruptions).

MR. DEPUTY CHAIRMAN: He has got a louder voice. What can I do? (Interruptions)

SHRI C. P. N. SINGH: That has no bearing on what is happening now. A point of order, Sir.

MR. DEPUTY CHAIRMAN: Your point of order has turned the whole House into disorder.

SHRI ERA SEZHIYAN: A Minister cannot have it both ways. Suppose he is a Member of the other House and there is a privilege matter against him, then he cannot take the plea that since he is a Member of the other House the privilege matter should be referred to the other House. That is what I want to make clear. Once he makes statement here...

MR. DEPUTY CHAIRMAN: Your query is hypothetical and that does not invite any ruling from me. There is no breach of privilege; no question of privilege has been raised;

he is not taking any protection of that House. All this is hypothetical.

SHRI P. RAMAMURTI (Tamil Nadu) : Sir,...

SHRI ERA SEZHIYAN: It is not hypothetical. This is regarding a statement made by Shri C.P.N. Singh. I raised a point of privilege. I understand it has gone to the other House.

MR DEPUTY CHAIRMAN: You have raised a point. The Committee will consider it. I cannot give a ruling on behalf of the Committee.

SHRI P. RAMAMURTI: Sir, I am not questioning your interpretation of the Constitution or the ruling on this question. (Interruptions).

MR. DEPUTY CHAIRMAN: Please take your seat. He is speaking. Yes, everyone can be called. They are here to hear you.

SHRI P. RAMAMURTI: The hon. Minister must know that quite insinuations are common and that insinuations are made by this side as well as from that side. There is nothing wrong as far as the parliamentary proceedings concerned. Insinuations made. inferences are made and people, are asked to clarify. For example, the statement made about Mrs. Margaret Alva was an insinuation, but it was allowed. If that insinuation is wrong, then they have got other remedies. There is no point of order in raising the question that you cannot make insinuations. Let him answer the insinuation. Secondly, Sir, I would like to point out that it has always been the practice in this House as well as in the other House to bring to the notice of the house the reports appearing in the newspapers: sometimes they are actually read; sometimes they are not. There is nothing wrong about it. They themselves sitting on this side, when the Janata Government was there, brought the Blitz—the whole charge was based on what was written in the Blitz—and reading from the Blitz reports they wanted a commission of inquiry. This is their own practice. So, seeing that, they must not throw stones on others while living in glass houses. Let them learn the practice of this House. Unfortunately, many of them are new to this House.

SHRI P. N. SUKUL: Sir, I want to make one point. Our Minister did not make a statement. His was a point of order. In this very House in the last fortnight this ruling was given, that a Ministeris allowed to raise a point of order, and still an old Member like Mr. Bhupesh Gupta is telling...(Interruptions)

भी हुक्म देव नारायण यादव : उपसभापति । जी, मेरा व्यवस्था का प्रश्न है।

श्री उपसभापति: एक व्यवस्था का प्रश्न तो चल रहा है ग्रीर दूसरा ग्रापका।

श्री हुक्म देव नारायण यादव : इसी के संबंध में है । संचालन नियमावली में स्पष्ट उपबंध है कि सदन का कोई भी सदस्य पूरी जिम्मेदारी के साथ किसी बात को कह सकता है । उनको रोका नहीं जा सकता । अगर रोकते हैं तो अवैद्यानिक कार्य करते हैं । फिर संविधान में उपबंध है कि सदस्यों को बोलने की आजादी है । अगर हमारी इस आजादी को भी रोकना चाहते है तो आपने राष्ट्रीय सुरक्षा अधिनियम पास करा लिया है उसमें हमें गिरफ्नार करके जेल में बंद कर दीजिए और पूरी आजादी के साथ जैसा चाहें इस पास कर सकते हैं । इनको रोक कौन रहा है ।

SHRI NARASINGHA PRA-SAD NANDA (Orissa) : Sir, Mr. Era Sezhiyan has raised a very vital [Shri Narasingha Prasad Nanda]

question, but you are not listening to him. We have article 88 of the Constitution under which it is stated that a Minister can participate in the proceedings of the House. That provision is clear. I am not on that. But the point made by Mr. Era Sezhiyan is that when a Minischooses to participate in the proceedings of the House and while the proceedings participating in there arises a of this House privilege, question of Minister taking advantage being a Member of the other House cannot take that position that he is a Member of the other House and, therefore, the question of privilege should be referred to that House and that it should not be decided by the Committee of privileges of this House. This is a basic and fundamental question. Why do you not react to it? (Interruptions).

MR. DEPUTY CHAIRMAN: All right. Mr. Rameshwar Singh. You do not allow me to say anything. What can I do?

श्री रामेश्वर सिंह (उत्तर प्रदेप) श्रीमन उपसभापति महोदय, ग्राप सदन की कार्यवाही देख रहे हैं ग्रौर मैं भी यही देख रहा हूं। मेरा व्यवस्था का प्रश्न यह है कि...

(Interruptions)

श्री उपसभापति : यह व्यवस्था प्रश्न ग्रभी खत्म नहीं हुन्ना है।

श्री रामेश्वर सिंह : ग्रापने मंत्री महोदय को अपनी बात कहने की इजाजत दी है। मैं यह जानना चाहता हूं कि क्या श्रापने मंत्री महोदय को हाउस के स्रन्दर इस प्रकार से ग्रपने लोगों को सिखाने श्रौर जो विरोधी दल के लोग ग्रपनी सही राय दे रहे हैं उनको रोकने की

इजाजत दी है ताकि इस तरह से हाउस में हंगामा कराया जाय ? क्या श्रापने उनको यह छुट दी है ?

भी उपसमापति : ऐसी किसी को कोई छुट नहीं है ।

श्री रामेश्वर सिंह : यही कारण है कि हाउस में ग्रव्यवस्था पैदा होती है। के लोग नहीं चाहते हैं कि प्रधान मती के प्रत . . . (Interruptions).

श्री उपसभाषति : ग्राप दूसरे विषय पर जा रहे हैं।

श्री रामेश्वर सिंह : इस सरकार ने मारुति कम्पनी को श्रपने हाथ लिया है । ये लोग नहीं चाहते हैं कि उस पर बहस हो...(Interruptions)

श्री उपसभापति : यह कोई व्यवस्था का प्रक्न नहीं है।

श्री रामेश्वर सिंह: मैं जितनी बात कह रहा हं, ग्राप उसको सुनना नहीं चाहते है । सारे लोग इस विषय पर बोले हैं । इसीलिए मेरा कहना है कि हमारी शक्ल से नफरत है ? स्राप हम से नफरत क्यों करते हैं ?

श्री उदसभापति : मझे शक्ल से नफरत नहीं है। मुझे स्राप से नफरत नहीं हो सकती है । मै तो ग्राप से मोहब्बत करता हं।

र्श्वा रा**मेश्वर सिं**ह : श्रीमन्, मेरा कहना यह है कि हाउस में हम लोगों को। अपनी बात नहीं कहने दी जाती है **श्रगर सरकार** हमारी बात सुनना नहीं चाहती है तो हम लोगों को जेलों बन्द कर दे। सब लोगों को मीसा में

जेल में डाल दे श्रीर फिर इस हाउस की जैसे कार्यवाही चलानी हो, चला ले...(Interru ptions)

श्री बी० सत्यनारायण रेड्डी (ग्रांध्र प्रदेश) : श्रीमन्, मैं समझता हू कि स्रापको श्री रामेश्वर सिंह की णक्ल से नफरत नहीं है, बरिक मोहब्बत है क्योंकि उनसे पहले से हाथ उटा रहा लेकिन ग्रापने मुझे न बुला कर, पहले उनको बोलने की इजाजत दी उनको सून लिया।

श्री उपसभापति : मैं पहले ही कह चुका हूं कि मुझे शक्ल से नफरत नहीं है ।

श्री बी० सत्यनारायण रेड्डी : उप-सभापति महोदय, मेरा कहना यह है कि मुझे मंत्री महोदय के इस विषय पर बोलने पर कोई ग्रापत्ति नहीं है । ग्रापत्ति मुझे इस बात की है कि जब श्री माथ्र बोल रहे थे ग्रौर ग्रपने सुझाव दे रहे थे तो उनको ऐसा करने का पूरा ऋधिकार है। लेकिन मंत्री महोदय बीच में ख्मामख्वाह यहां ग्राए ग्रौर उन्होने इस वहस के **ग्र**न्दर ग्रपना दखल दिया ग्रौर इस तरह से हाउस का श्राधा घंटा खत्म हो गया। समझता हुं कि रोकने की कार्यवाही जिम्मेदारी मंत्री महोदय पर है । मंत्री महोदय अगर इस बारे में कुछ कहना चाहते है या जवाब देना चाहते हैं तो वे बाद में म्रपना जवाब दे सकते थे । लेकिन बीच में इस तरह से उठकर उन्होंने रूल्स का उल्लंघन क्यों किया है ? इसकी सारी जिम्मेदारी मंत्री महोदय पर है।

MR. DEPUTY CHAIRMAN: I would like to say about Mr. Era Sazhiyan's point and Mr. Nanda's

point. He has already made this point in this House. (Interruptions)
Please hear, Mr. Jha, Please take
your seat. (Interruptions) All right. · 4.75.4

श्री शिव चन्द्र झा (विहार) : श्रीमन, श्रापको याद होगा कि श्रापने यह कहा है कि भ्रगर कोई सदस्य इस हाउस का मेम्बर नही है, लेकिन वह मिनिस्टर है तो वह ग्रपने पाइन्ट को ग्रापके सामने रख सकता है या किसी पाइन्ट को सदन में उठा सकता है । मेरा सिर्फ यही कहना है कि मंत्री महोदय को ग्रगर कोई बात कहनी है, ग्रपना कोई ग्रान्जरवेशन करना है या कुछ कहना है तो वे इस विषय पर चर्चा खत्म हो जाने के बाद भ्रपनी बात कह सकते हैं ग्रौर उस पर ग्रगर कोई क्लेरिफिकेशन देना है तो बाद में दे सकते हैं। दूसरे सदन का सदस्य होते हुए भी श्रौर एक जिम्मेदार ग्रादमी होते हुए भी उनको वही काम नहीं करना चाहिए जो दूसरे सदस्य जो सरकार में नहीं हैं करते है। उनका काम उससे भिन्न होना चाहिए जो कि उन्होंने निभाया नहीं । इसलिए उपसभापति महोदय मंत्री महोदय को . . .

श्री उपसभापति : बस हो गया । म्राप बैठ जाइये।

श्री शिव चन्द्र झा : खबरदार ,कर

श्री: उपसभावित : ठीक है श्रापकी बात खत्म हो गई । ग्रब ग्राप जाइये ।

श्री शिव चन्द्र झा: कि वे श्रपना न्यवहार इस तरह का...

श्री उपसभापति : हो गया ग्रब समाप्त कीजिये ।

श्री शिव चन्द्र झा: न रखें।

MR. **DEPUTY CHAIRMAN:** All right. So far as Shri Era Sezhipoint is concerned, perhaps yan's are aware and the House is aware that he has already raised a privilege issue like that, as he mentioned just now. The Chairman has almost taken, I think, some decision, or he will announce his decision if he has taken it. And regarding the point, I would say, in the present context, at this moment today it is just a hypothetical question. I am not expected to give a ruling on a hypothetical question. So far as the Minister is concerned, article 88 is there. The Minister can raise it. My only ...

SHRI BHUPESH GUPTA: My only request to you is, let the debate be not like the Maruti car that did not move. Let the debate move on.

MR. DEPUTY CHAIRMAN: But it seems that House does not want to move on. I would only request Mr. Mathur; please do not make unnecessary remarks that provoke protests from the other side. It is better... (Interruptions)

SHRI PILOO MODY: It is Mr. Jain who provides the broken transmissions... (Interruptions).

MR. DEPUTY CHAIRMAN: Mr. Mathur, confine yourself to the subject matter and don't go to extraneous matters. That is my only request ... (Interruptions).

श्री जे० के० जैन : कीचड़ स्रौर झूठ श्रापके मुंह में भर दिया जायेगा। स्रापकें लिये यह कहना पडेगा।

श्री कलराज भिश्र : यदि ये इस तरह बोलेंगे तो हम भी खड़े हो जायेंगे। (Interruptions)

DR. BHAI MAHAVIR (Madhya Pradesh): Will he prove to be a bull in the china shop all the time? (Interruptions).

श्रीः जगदिश प्रसाद माथुर श्रीमन्, की चड़ की बात कही गई है । दिककत की बात यह है कि जब आप की चड़ में खड़े है और आप अपने पैरो से स्वयं की चड़ उछाल रहे हैं, हजूर ने मारुति जैसी कम्पनी बनाते और न की चड़ उछलता ।

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में मंत्री जी से कहदूं कि ...

श्रो उपसभापति: ग्राप विषय पर ग्राइए।

श्री जगदीश प्रसाद माथुर : वहीं कह रहा हूं । ग्राप खामखाह दखल दे रहे हैं । यह मैं जानता हूं कि ग्रापकों मेरी शकल से नफरत नहीं है चाहे मुहब्बत न हो । मैंने जो ग्रांकड़े दिये हैं ये सब दुसरे सदन के ग्रन्दर दिये हुए जवाब हैं। एक है 1976 का ग्रौर दूसरा है 1977 का । ये ग्रांकड़े मैंने रखे हैं 8 करोड़ ग्रौर 6 करोड़

श्री सैरथद सिन्ते रजी : श्रीमन्, मेरा प्वाइट म्राफ् म्राईर है ।

उस सदन के जवाबात क्या इस् सदन के सभा पटल पर रखे जा सकते हैं? माननीय सदस्य दूसरे सदन के जवाबात यहां पर नहीं रख सकते... (Interruptions) यह क्या-बात आप कर रहे हैं।

श्री जगदेश प्रसाद माथुर : देखिये, यह मेरा श्रिधकार हैं । सामान्य पद्धति हैं कि उस ही सब में उस सदन की बात यहां नहीं कह सकते । लेकिन 1976 श्रीर 1977 की जो जवाव हैं उन्हें रखने का मुझे हक है, मुझे श्रिधकार है, ग्रसैट्स में यह दो करोड़ रूपये की कमी उस सदन में दिए गए जवाब से किकलारी हैं । जमीन कम नहीं हुई, कोई

PILOO MODY: De-

दीवारें गिरी नहीं, तो स्राखिरकार यह श्रसेट, जो उनकी बेंलेस-सीट में कम क्यों है ? यह इसलिये कि कुछ मशीनें वहां से हटा दी गई, यह मेरा सीधा साधा कहना है ।

दूसरे मैंने कहा कि किन लोगों ने हटाया । सब जानने है कि इस प्रकार की चीज केवल कम्पनी के अधिकारी कर सकते हैं, दूसरा ब्रादमी नहीं कर सकता । उस समय संजय गांधी डाइरेक्टर थे ... (Interruptions)

श्री हरी सिंह नलवा (हरियासा): मेरा प्वाइंट ग्राफ ग्राईर है।

श्री उपसभापति : उनका प्वाइंट श्राफ श्रार्डर सून लीजिये।...(Interruptions)

श्री हरि सिंह नलवा : गवण के पहले कहा था कि संजय गांधी जी की शान के विरुद्ध कोई शब्द नहीं निकालेंगे । लेकिन ये सीधा लगा रहे हैं संजय गांधी जी पर संजय गांधी जी उसकी 2 करोड की ग्रसेट चुरा ले गये, यह उन्होंने बोला । तो मेरी ग्रापसे प्रार्थना है कि जो शब्द इन्होंने इस तरह के बोले, हाउस के अन्दर जो * * * बोला, उसको एक्सपंज कर दिया प्रोसीडिंग्स में से, ग्रौर इनको म्राज के लिये हाउस से निकाल दिया जाय । मेरा यह ग्रापसे निवेदन है ।

जगदीश प्रसाद माथ्र : मैंने यह नहीं कहा... (Interruptions).

श्री जे के जेन : . (Interruptions) इनको सदन से निकाल दिया जाय ।

SHRI fective transmission, (Interruption).

श्री जगदीश प्रसाद माथर . भगवा । ने गंजे को नाखन नहीं दिए ... (Interruptions) यह उपराष्ट्रपति वन जाते तो शायद मझे निकाल ही देते ... (Interruptions).

श्री जे० के० जेंद : नाखन जरूरत नहीं है, हमारा पंजा है.. (Interruptions).

श्री जगदीश प्रसाद माथर: ग्रजी, मैं गंजे की बात कर रहा हूं, पंजे की नहीं ... (Interruptions).

श्री जें कें जेंन : तभी तो इसी पंजे ने तुम्हारी मिट्टी खराब कर दी (Interruptions) क्या बात करते है ... (Interruptions).

श्री जगदीश प्रसाद माथर: यह जो दो करोड़ के ग्रांकड़े बताएँ है, साहब होशोहवास में सून लें कि प्रकार से माल को निकलवा देना कम्पनी के अधिकारियों द्वारा ही सम्भव है।... (Interruptions)

श्री एन० के० पी० साल्बे (महाराष्ट्र) : एलीगेशन है... (Interruptions)

SHRI SYED SIBTE RAZI: He has no support for his allegation.

JAGDISH PRASAD. SHRI MATHUR: It is not an allegation. It is a conclusion.

श्री सैब्यद सिब्ते रजी : चेहरे के पीछे क्या छिपा है यह हमको विदित है (Interruptions)

^{***}Expunged as ordered by the Chair.

श्री एन० के० पी० साल्वे : मैं बहुत ही ग्रदब से निवेदन कर रहा हूं । बेलेंस भीट का ग्राप जिक्क कर रहे हैं ग्रीर मैं यह उम्मीद करता हूं कि बेलेंस-भीट को पढ़ना ग्राप जानते हैं... (Interruptions).

श्रो जगदीश प्रसाद माथुर : जो क्वेश्वंस है श्रौर उनके जो जवाब 1976-77 में दिए गए उनमें पहले श्रसेट बताए हैं 8 करोड़ के श्रौर दूसरे में बताए हैं 6 करोड़ के, मैं यह बता रहा हूं (Interruptions)

SHRI Ρ. RAMAMURTI Member like Mr. Salve A senior should at least know when somebody is speaking and when he is making a statement, it is not necessary for him immediately to get up every now and then and contradict him. He can contradict all the when he gets his turn, when he gets his opportunity. Unless the speaker yields, he cannot go on contradicting him at every stage. Is this the way of conducting a debate? Let him note down the points and later on when he gets his turn, let him contradict the points effectively.

SHRI BHUPESH GUPTA: We can avoid political overtones. We are discussing a proposition of nationalisation. Let it be discussed. Let it be discussed on merits. You can also say whatever you like and you should be heard. Why bring in the past? Somebody asks. It is because of the background some of the things come. But I would request you, let us discuss the act of nationalisation, its implications, what it means in national interests or otherwise.

SHRI N.K. P. SALVE: That is right. So far as his reference to the balance sheet is concerned, I have got the balance sheet; the assets lave declined...

DR. BHAI MAHAVIR: A point has been raised by my friend, fr. Jagdish Mathur, and Mr.

Salve is trying to answer a certain argument. Now, they will have plenty of time to answer all the arguments which are being put forward from this side; they should not raise points of order to answer every argument. There appears to be no point of order. He is referring to the balance sheet of Maruti. This is what I could gather from his statement. Now where is the point of order in this?

MR. DEPUTY CHAIRMAN: From what I gather, he wanted some information from Mr. Mathur and Mr. Mathur yielded to him. He wanted to know from which statement he was saying it ...

DR. BHAI MAHAVIR: He has himself stated that he is reading from the answers given on the floor of the House.

MR. DEPUTY CHAIRMAN: I know. Now, Mr. Mathur, please continue.

SHRI RAMANAND YADAV: (Bihar): Mr. Salve wanted to know something from Mr. Mathur and Mr. Mathur agreed to listen. Why should others object to it?

श्री जगदीश प्रसाद माथुर : श्रीमन्,
मैं समझता हूं कि मंत्रि-मंडल ने साल्वे
साहब को इन्कम टैक्स के वकील की
तरह यहां पर स्रप्वाइंट कर के रखा है।
ग्रगर इन्कम टैक्स वकील की तरह
एप्वाइंट कर रखा हो जो जवाब देंगे।

MR. DEPUTY CHAIRMAN: In his own right we can say all these things.

चिलए म्रब म्रागे चिलए। बैठिये म्राप कहने दीजिए 1 मैं माथुर जी से प्रार्थना करूंगा.. (Interruptions) म्राप म्रनावश्यक रूप से इधर उधर बहुत जा रहे हैं। माथुर जी मैंने म्रापसे म्रनुरोध किया कि जो बिल है उसी पर कहिए मौर बहुत इधर उधर जायेंगे तो उससे कोई लाभ नहीं होगा।

RAMAKRISHNA **HEGDE:** I want to raise a privilege

MR. DEPUTY CHAIRMAN: Tust after him.

श्री सीताराम केसरी : मैंने निवेदन किया था माथुर साहब से कि ग्राधिक व्यवस्था पर, मारुति पर मर्यादा के साथ जो बोलें वह हम वेल्कम करेंगे । भूपेश दादा ने भी यही कहा मगर उनसे मेरा कहना है ये जो हमारे डिप्टी लीडर है साल्वे साहब उनके संबंध में उनका रिमार्क मैं समझता हूं कि उनके पीछे कोई श्रीचित्य नहीं है। इस तरह से वाद-विवाद, मेरा निवेदन है . . . (Interruptions)

श्री जगदीश प्रसाद माथ्र : श्रगर श्रापको द:ख है तो मैं वापस ले लेता हं, ग्रगर श्रापको अनुचित लगा हो तो मैं वापस ले लेता हूं । मैंने कोई मजाक नहीं किया है स्रापको स्रनुचित लगे तो वापस ले लेता हूं । मुझे कोई ग्रापत्ति नहीं है । मैं साल्वे साहब की इज्जत करता हूं म्रापकी भी इज्जत करता हूं म्रगर उनको बुरा लगा हो तो वापस ले लेता हूं इसमें क्या बात है

श्री उपसभाषित : माथुर जी कृपा करके जो विधेयक है इस पर ग्राह्ये ।

श्री जगदीश प्रसाद साध्र : मै प्वाइंट ही बतला रहा हूं, मै कह रहा हूं कि जब दो करोड़ के ग्रसेट्स कम हो गये ।

श्री उपसभापित : वह तो हो गया, ग्रापने कह दिया, ग्रागे चलिए ।

श्री जगदीश प्रसाद माथुर : ग्रभी श्रसेट्स तो कम होने दीजिए ।

श्री उपसभापति : उसको गवर्नमेंट ने टेक् श्रोवर कर लिया है। ग्रब उस पर श्चाइये (Interruptions)

श्री कलराज मिश्रः देखिए, श्रीमन किस प्रकार से इन्टरप्ट कर रहे हैं, हम लोगों को भाषण करने में... व कम से कम सून तो लें (Interruptions)

श्री जगदीश प्रसाद माथर : ग्रगर सरकारी ग्रांकड़े जो संसद् में सवाल के जवाब में दिये गये है गलत हैं तो मैं मुजरिम नहीं हूं सरकार मुजरिम है ग्रगर सही हैं तो भी मैं मुजरिम नहीं हुं ग्रापकी सरकार मुजरिम है।

श्री उपसभापति : ग्राप बिल पर स्राइये।

श्री जगदीश प्रसाद माथुर: ग्रभी म्राता हूं, इनसे जरा कहिये शांति रख लें तो मैं जल्दी-जत्दी फटाफट समाप्त कर देता हं। स्राप यह कहेंगे कि हमने कम्पनी इसलिये ली कि हम फायदे में हैं। मैं उन लोगों में नहीं हूं जो यह कहेंगे कि ग्रापने बेकार ले लिया है श्रौर उसमें कोई मुनाफा नहीं था। मैं आपकी बात मानता हूं ? क्यों ? मशीनरी इज जंक। वह तो सही है। लेकिन टोटल असेट्स ज्यादा है। कैसे ? जमीन जो कौड़ियों के भाव खरीदी गयी स्राज उसकी लाखों की कीमत है, लाखो ग्रौर करोड़ों की . . . (Interruptions) करोडों की कीमत है । ग्राज जो बिल्डिंग बनी है--वह सामान्य ग्रादमी की बिल्डिंग नहीं थीं। वह प्रधान मंत्री जी के लड़के ग्रौर उनके मित्रों के द्वारा बनायी गयी थी। सब मकान वाले क्या करते हैं? दिखाते लाख का खर्च करते हैं तो लाख, दो लाख ब्लैक का करते हैं। मैं मानता हूँ कि उन्होने बिल्डिंग के जो आंकड़े दिये हैं वे कम है। क्यो ? क्योंकि उसमें ब्लैंक का पैसा लगा ही होगा। जरूर लगा होगा, करोडों लगा होगा . . . (Interruptions)

Machinery is junk, No doub t about it. But assets are much

[श्री जगदीश प्रसाद माथूर]

more than what you have evaluated. इसलिये इसके असली असेट्स जो हैं वे जितने दिखाये गये हैं उससे कहीं ज्यादा हैं। इससे यह बात जाहिर हो जाती है कि सरकार की नीयत क्या थी। सरकार की नीयत थी कि उनके पुराने दोस्त, श्री सुरी सागर एवम मोहन मीकिन कम्पनी बाले उसे न लें ग्रौर करोडों की यह सम्पत्ति सरकार ले ले। वह ले ली। लेकिन इसमें दूसरा झंझट है। झंझट यह है कि ग्रापने करोड़ों की सम्पत्ति ले ली लेकिन साथ ही ग्रापने धोखा किया शेयर होल्डर्स के साथ। ग्राप उनको पैसा नहीं दे रहे है। ग्रगर करोड़ों की सम्पत्ति ली है तो श्राप उनको पैसा क्यों नहीं दे रहे हैं। फिर ग्रापने धोखा किया डीलर्स के साथ। ब्रापने उनसे जो लाखों रुपया लिया था श्रव ग्राप उनको पूरा देना नहीं चाहते हैं। उनको क्यों नहीं देना चाहते । जिन डीलर्स ने कम्पनी बनने के पहले पैसा दिया ब्राज उनको कह दिया पूरा पैसा नहीं दंगे। इस लायबिलिटी को कहीं दिखाया है। यह लोग ग्रदायगी के चौथ पांचवे नम्बर पर हैं। क्यों नहीं दे रहे हैं? ईमानदारी साफ है कि ग्राज सरकार को श्रौर सरकारी खानदान को पैसा चाहिये इसलिए . . .

SHRI SYED SIBTE RAZI: This is again a baseless allegation. What you say is not supported by facts.

श्री जगवीश प्रसाद माथुर: मैं पूछना चाहता हूं श्रीमन्, ये बतायें, सच्ची तौर से बतायें, ग्राज सरकार 77 के श्रांकड़े न दे ग्राज 80 के श्रांकड़े चाहिये कि कीमत कितनी है ? ग्रापका कितना वहां पैसा है, भापने कितना लिया है—ग्राई वांट दिस । फिर कन्ट्रैट्क्स हए हैं, किनके साथ ? माहति लि० बना, साथ ही व्हीकल्स बना, मारूति टैक्नीकल सर्विस बना, इनके साथ कन्टैक्ट्स किये गये। माइति ने किया कन्ट्रैक्ट माइति हैची व्हीकल्स से, माइति हैवी व्हीकल्स ने कर्न्ट्रैक्ट किया सोनिया गांधी, संजय गांधी से। इसी प्रकार माहति ने किया टैक्नीकल सर्विस ग्रसिसटेंस से. फिर टैक्किनकल श्रसिसटेंस से किया सोनिया गांधी और संजय गांधी ऋदि से, ग्रौर कौन थे मालिक टैक्नीकल ग्रसिस-टेंस के ? मैं नमुना देता हं-मुझे फिर कुछ लोग कहेंगे कि संजय जी क्यों कहते हो। मैं फिर भी जी कहता हं। उस समय संजय गांधी जी के केवल सौ रुपये के दस शेयर थे ग्रौर मनी काल्डफार कितना था ? पांच लाख । यह पांच लाब भी कहां से आरये । मार्डात कम्पनी को नाम माल की टैक्नीकल सर्विस देने के नाम से इस कम्पनी ने पांच लाखा रुपये प्रारंभ में ही वसूल कर लिये थे। ग्रौर बाद में संजय गांधी को 1500 शेयर दे दिये गये । जाल क्या है . . . (Interruptions)

श्री उपसमापित : वह तो पीछे हो गया । ग्रब बिल में क्या है, ग्राप उस पर ग्राइये । यह तो बातें हैं । . . . (Interruptions)

श्री जगवीश प्रसाद माथुर : नहीं, बातें नहीं हैं, ग्राप मुझको रोक रहे हैं।

श्री उपसभापति: मैं तो यह कह रहा हूं कि जिन बातों से लाभ नहीं होगा। ग्रब जो विषय है . . . (Interruptions) क्या हुग्रा, उससे लाभ नहीं है, बातों से लाभ नहीं होगा। जो विषय है, उस पर ग्रा जाइये . . . (Interruptions)

श्री जगदीश प्रसाद माथुर: माहति का कन्ट्रैक्ट माहति टैक्तीकल से श्रामे मारूति टैक्नीकल ने कंट्रेक्ट किया संजय गांधी से।...(Interruptions)

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SHRI C. P.N. SINGH : Sir, on point of order. (Interruptions)

SHRIMATI RAJINDER KAUR (Punjab): Sir, how can he raise a point of order when he is not a Member of this House? (Interruptions), Sir, he is a Minister and he is a Member of the other House, How can he raise a point of order? (Interruptions)

SHRI C. P. N. SINGH: He has yielded, Why do you worry? (Interruptions). The honourable Member who was speaking has yielded. You please sit down. Mr. Deputy Chairman. I want just one clarifica-

JAGDISH PRASAD SHRI MATHUR: I am not yielding? (Interruptions)

SHRI C. P. N. SINGH : You are not y elding?

PRASAD SHRI JAGDISH MATHUR: I am not yielding.

MR. DEPUTY CHAIRMAN: He has not yielded.

SHRI C. P. N. SINGH: Sir, on a point of order, (Interruptions) Sir, the honourable Member, Mr. Pilloo Mody...

B. D. KHOBRAGADE SHRI (Maharashtra): Sir, the honourable Minister is raising a point of order. (Interruptions) Sir, the honourable Minister is raising on a point of order. there no Members from the Are Congress (I) to raise a point of order? Why should a Minister raise a point of order? Is it not disgraceful that a raise a point of Minister should order ? (Interruptions)

श्री पील मोदी: कोई ग्रकल वाले है ही नही ... (Interruptions)

MANUBHAI PATEL (Gujarat): Sir, he is not a member of this honourable House and he is a

Member of the other House, He is a Minister also. By virtue of being a Minister, Sir, he cannot get the right to raise a point of order. Let any other honourable Member raise a point of order. Minister But cannot inducted into this House from the other House to raise a point of order. (Interruptions)

SHRI BHUPESH GUPTA: Sir, I suggest that a new portfolio be created, that is, the Minister for Points of Order.

MR. DEPUTY CHAIRMAN: All right.

SHRI BHUPESH GUPTA: You create a new portfolio like that and all will be settled and he can be the Minister for Points of Order. (Interruptions)

SHRI PILOO MODY: He is the Minister for the protection of Maruti.

SHRI C. P. N. SINGH: Sir, it is not a question of protection of Maruti, But it is a question of the rules of procedure in this House. (Interruptions) Now, Sir, the honourable Members, Mr, Bhupesh Gupta and Mr. Pilloo Mody, have Mr, been in this House and they are very experienced. They supposedly know all the rules and regulations. What the honourable Member does suggest is that there should be a Minister for . . .

SHRI ERA SEZHIYAN: Sir, what is the point of order in this?

MR. DEPUTY CHAIRMAN: Mr. Singh, you don't go by what they say. (Interruptions)

SHRI C. P. N. SINGH: Sir, I merely wanted to say that during the 28 months of the rule of the Janata Party, with all the Commissions of Inquiry, including the one against Maruti, they have come out with nothing. (Interruptions)

SHRI ERA SEZHIYAN: Sir, what is the point of order in this?

DR. M. M. S. SIDDHU (Uttar Pradesh): What is the point of order in this? (Interruptions)

SHRI C. P. N. SINGH: He is only wasting the time of the House by raising this issue. (Interruptions) What did they do? (Interruptions) Why did they arrest Mrs. Indira Gandhi? (Interruptions)

श्री कलराज मिश्रः मान्यवर, मेरा व्यवस्था हा प्रस्त है... (Interruptions)

SHRI MANUBHAI PATEL: Sir, every Member is here only to contribute to the proceedings of this House and it is not wasting the time of the House. (Interruptions) On the contrary, it is a useful thing. It is utterly wrong to say that it is wasting the time of the House. It is an unnecessary interruption by the Minister. You please expunge this interruption by a responsible Minister like him. (Interruptions)

DR. M. M. S. SIDDHU: Sir, I am on a point of order. Has the Minister any right to interrupt a speaker under the pretext of raising a point of order which is no point of order at all? This is not a point of order. (Interruptions) That is the main question. He is not a Member of this House. (Interruptions)

SHRI PILOO M CDY: He is an immature Member from the Lower House who has come to raise these points over here. (Interruptions)

DR. M. M. S. SIDDHU: Sit, down. (Interruptions)

SHRI J. K. JAIN: You sit down
(Interruptions,

AN HON. MEMBER. We want your ruling. (Interruptions)

SHRI PILOO MODY: You have been asked to give your ruling on the Minister's point of order.

(Interruptions)

SHRI B. D. KHOBRAGADE: What do you want to say? (Inter-ruptions)

SHRI MANUBHAI PATEL: It means you are not giving a ruling whether it was a point of order or not. You are upholding the point of order. It is a point of disorder, (Interruptions)

SHRI PILOO MODY: In case it was not a point of order, then I would ask you another question: Who is wasting the time of the House? (Interruptions)

SHRI C. P. N. SINGH: It is he who does not concern himself with the debate. (Interruptions)

SHRI PILOO MODY: Sir, he has abrogated to himself your functions also. Now there are three crimes committed by him. Don't you think that the Leader of the House over here should recommend that he goes back to his own House? (Interniptions)

DR. M. M. S. SIDDHU: Under Rule 258 a point of order could be raised. The hon, Minister on that side is not corresponding to Rule 258. It is filibuster. (Interruptions) If the Minister, who belongs to the other house is going to misuse the privileges of this House....

(Interruptions)

SHRI PILOO MODY: Shame, shame... (Interruptions)

SHRI P. RAMAMURTI: I want to know whether they want an orderly debate or not? When he said that he was not yielding, he wanted to interrupt him by saying that he wanted to give him something. When he said that he was not yielding then he changed his position by raising a point of order and said the

same thing in the interruption. this the way to behave for any responsible member of the ruling party, a Minister? Does he want an orderly debate? Let them say so. (Interrup-

sHRI J. K. JAIN: Sit down. (Interruptions)

SHRI P. RAMAMURTI: I am not asking you to sit down. Sir, I am not addressing him. I addressing you. (Interruptions)

SHRI C. P. N. SINGH: You sit down (Interruptions),

SHRI P. RAMAMURTI : My appeal to you is to see that at-least the Ministers behave properly in this House—at least the Ministers. We have got other people who misbehave. At least the Ministers should not behave in this manner. Let them prepare. Let them answer. They will get ample opportunity to answer. Let them not go on people every minute interrupting and mar the debate, otherwise we will see that the Bill is not passed. (Interruptions)

डा॰ रुद्र प्रताप सिंह (उत्तर प्रदेश) : माननीय उपसभापति जी ...

श्री उपसभापति : पौइन्ट ग्राफ ग्रार्डर ग्रपना संक्षेप में कह दीजिये, दलील छोड़ दीजिये।

डा० रुद्र प्रताप सिंह: मान्यवर, इस सदन की कार्यवाही सुचाह रूप से चले इस के लिये यह ग्रावश्यक है माननीय सदस्य उत्तेजनात्मक भाषा का प्रयोग न करें।

डा० भाई महावीर : ग्रावश्वक यह है कि ग्राप लोग शान्त रहे।

डा० रुद्र प्रताप सिंह: माननीय सदस्यों से मेरी प्रार्थना है कि वे जिस पद पर ग्रासीन हैं . . . (Interruptions)

श्री उपसभापति : पटेल जी स्निय किसी की बात । (Interruptions)

श्री रामेश्वर सिंह: उन को मत्री जी से कहना चाहिये, हम से क्यों कहते ਲੈਂ (Interruptions)

श्री पील मोदी: ग्रपने मिनिस्टर से प्रार्थना करो. पीछे वाले से प्रार्थना करो।

डा० रुद्र प्रताप सिंह: सदन की कार्य-वाही स्चाह रूप से चले इस के लिए श्रावश्यक है कि माननीय सदस्य उत्तेजनात्मक भाषा का प्रयोग न करें। श्रीमन्, स्राप को हम लोगों के हित की रक्षा करनी है। इस के साथ ही मेरा यह भी निवेदन है कि यहां पर माननीय सदस्य को ग्रपनी बात को कहने का पुरा ग्रधिकार है, मगर काल्पनिक ग्रारोप लगाने का उन को कोई ग्रधिकार प्राप्त नहीं है।

श्री उपसभापति : कोई पौइन्ट ग्राफ **ब्रार्डर नहीं है। बात ब्राप ने कह दी** माननीय सदस्य ने सुन ली। मै समझत हंकि वे ग्राप की बात का ध्यान रखेंगे

्डा० रुद्र प्रताप सिंह: श्रन्तिम बात जो मै कहना चाहता हूं। (Interruptions) वह यह है कि चिर स्मरणीय स्व० संजय गांधी भारत की कोटि कोटि जनता के नेता थ। यहां उन के चरित्र हनन का प्रयत्न किया जा रहा है। (Interruptions) हम सदन की सदस्यता त्याग सकते हैं, मगर संजय गांधी का ग्रपमान बर्दा₃त नहीं कर सक⊰े ।

SHRI J. K. JAIN: Shame, shame.

श्री मनु भाई पटेल ग्राप हमें उपदेश देते थे कि उत्तेजित हो कर भाषण मत करना ग्रौर ग्राखिर में ग्राप बहुत उत्तेजित हो गये मिस्टर जैन तो ग्रौर भी उत्तेजित हो गये।

MR. DEPUTY CHAIRMAN: I have not allowed you. How can you speak? I have already said that I have allowed three persons. Mr. Salve.

SHRI N. K. P. SALVE: We do not want to interrupt Mr. Mathur. We want the debate to be meaningful and we want it to go at some pase so that we are able to finish the debate in time. Accepting that the debate should be a little more meaningful, what the Minister wanted to say in his own language....

(Interruptions)

SHRI MANUBHAI PATEL: This is unfair. Why should he defend him? They are not able to face the arguments and the facts and figures and that is why they are interrupting. They do not want to see that the House functions smoothly. (Interruptions) One who has moved a Resolution should not be interrupted. He should be allowed to express his opinion freely. He is quoting facts and figures. Why are you so impatient?

SHRI N. K. P. SALVE: He should be able to express his opinion freely and fearlessly. Absolutely there is no doubt about it. This reference to Maruti Technical Services Limited and Maruti Heavy Vehicles Limited ... (Interruptions) My submission is that (Interruptions) Article 26 (Interruptions)

SHRI PILOO MODY: What is this? I can also wave the papers like this.

श्रो रामानन्द यादव (बिहार): उपसभापति जी, मेरा एक मबिनशन है। नो प्वाइंट ग्राफ ग्राईर। (Interreptions) मैं यह ग्रर्ज करना चाहता हूं कि जो प्वाइंट रेज किया गया था माननीय मंत्री जी सारा उस पर ग्राप को ग्रपना जजमेंट यना था। उसी के संबंध में मैं कुछ बात कह देना चाहता हूं।

श्रो मनु**भाई पटेल**ः जजमेंट दे दिया है।

श्री रामानन्द यादव : नहीं दिया है।
मनुभाई पटेल जी, बड़े दुःख की बात है
कि श्राप कहते हैं कि सदस्यगण सदन का
समय बर्बाद करते हैं लेकिन श्राप ने थोड़े
से समय में सदन का जितना समय बर्बाद
किया है शायद उतना ग्रीर किसी ने
नहीं किया।

श्रो मनु भाई पटेल : नहीं, नहीं किया
है । यदि कोई कहेगा कि हम देरी करते
हैं श्रीर देर तक बैठते हैं तो उस का
कसूर श्राप पर होगा, रूलिंग पार्टी पर
होगा । ग्रगर ग्राप को समय पर यह
काम खत्म करना है तो मेहरबानी कर
के ग्राप इंटरवीन मत कीजिये।

श्री रामानन्द यादव : फर्स्ट प्वाइंट मुझे यह कहना है कि इसी हाउस में स्टीफन साहब ने प्वाइंट ग्राफ ग्रार्डर रेज किया था जिस पर चेयर ने ग्रपनी रूलिंग दे दी है कि दूसरे सदन के सदस्य भी प्वाइंट ग्राफ ग्रार्डर यहां रेज कर सकते हैं।

SHRI PULOOMODY: Do you want a second ruli ?

श्रो रामानन्द यादव : हो गया है। हमारे मिल्र पीलू मोदी साहब जोश में सारी बाते कहते हैं। . .

श्री पोलू मोदो : मैं जोश में कोई बात नहीं कहता।

श्री रामानन्द यादव : वह जोश में सारी बातें कहते हैं श्रीर सारा हाउस लाफ कर जाता है। लेकिन श्रोसीडिंग निकाल कर देख लिया जाये उन्होंने कहा है मंत्री जी के लिये कि वे बाहर से ग्राये हुए इंट्रॅंडर है।

SHRI PILOO MODY: Yes, yes, an intruder.

SHRI J. K. JAIN: You cannot use that word. He is a Minister. You are an intruder.

श्री रामानन्द यादव : तो मैं जानना चाहता हूं कि यह शब्द जो उन्होंने इस्तेमाल किया है क्या यह उचित है? स्राप उस को प्रोसिडिंग्स से निकाल दें । स्राप हाउस के कस्टोडियन हैं। हर मेम्बर की इज्जत ग्रौर प्रतिष्ठा ग्राप के हाथ में है . . .

श्री उपसभापति : ग्रगर किसी के खिलाफ कोई वात होगी तो उस को नहीं रखा जायेगा।

श्री रामानन्द यादव: जो शब्द उन्होंन च्यवहार किया है वह निकाल दिया जाना चाहिये। पील् मोदी जैसे प्रवीण सदस्य के लिये इस प्रकार की भाषा का प्रयोग करना उचित नहीं है।

तीसरा प्वाइंट मेरा यह है अप्रभी हमारे राम मृति जी यहां से चले 🔹 गये । हम लोगों की उन के प्रति बड़ी श्रद्धा है ग्रीर खास कर मैं उन को बहुत पसंद करता हूं, लेकिन ग्राज जब वह सुबह बोले तो उन्होंने हमारे मंत्री जी को कहा कि ही शुड बिहेव प्रापर्ली। एज इफ ही इज ए सर्वेट । गलत कहां (juli rrpions) मैं स्राप को कह कि पीलू मोदी साहब को बिहेव करना नहीं स्राता--Will you like it in a good gesture?

श्री पील मोदी : ग्राप कह रहे है। पहले नहीं कहा तो ग्रब कह लीजिये।

श्री रामानन्द धादव: नही ऐसी वात नहीं है। मैं भ्राप को नहीं कह रहा हूं। लेकिन उन्होंने ऐसा कहा . . .

श्री उदयभाषीत : ग्रब समाप्त करिये । (I iterr iptions)

श्री जे वे जैन: उन पर तो कोई **असर ही नही होता।**

श्रो र मान द यादव : माननीय सदस्य ने जो हिमालय की चोटी से सरमन किया वह राम मूर्ति जी जैसे सदस्य के लिये शोभा नही देता। कोई भी मंत्री चाहे जैसा हो वह सामान्य ग्रादमी है ग्रीर कोई भ्री सदस्य सम्मानीय सदस्य है। (Interruptions)

SHRI KALRAJ MISHRA: Point of order.

MR. DEPUTY CHAIRMAN: Everybody is on a point of order. Nobody is interested in the debate. What can I do?

SHRI KALRAJ MISTRA: Point of order.

श्री उपसभापति : माथुर साहब कण जवाव मत दीजिये । ग्रापके सुझाव अ गये ठीक हैं। स्रब स्नाप बैठ जाइय । (Interruptions)

श्री रामानन्द यादव : श्रीमन, ग्रगर सदन का समय बरबाद होतो यह ठीक नहीं है। हमको बिल के ग्राब्जेक्ट पर ध्यान देना चाहिये। मैं चाहता हूं कि खुद **ग्राप लोग भी कोग्रापरेट करें तो ग्र**च्छा होगा लेकिन आप कोआपरेट नहीं करते। **ग्राप स्वयं बरबाद करते हैं मन्**भाई ग्रौर हम लोगों को एलिगेशन लगाते है।

(Interruptions)

श्री कलराज मिश्र : श्रीमन, मेरा व्यवस्था का प्रश्न यह है कि ग्रभी तक जो डिबेट चलती रही है उसमें शान्तिपूर्वक लोगों ने भाग लिया, वे सुनते रहे हैं। सभी लोग उसमें समान तौर पर भाग लेते रहे हैं। लेकिन जब यह मारूति लिमिटेड की डिबेट चली है ग्रौर इसमें जिस तरीके से दूसरे मदन से संबंधित सदस्य किन्त्

[श्रीकलराज मित्र]

मंत्री ने जो व्यवहार किया है यह बास्त-विक तौर पर जो सदन की मर्यादा है उस का उन्होंने हनन किया है। उसको देखने के बाद ऐसा लगता है कि ग्रापने एक वार रुलिंग दी कि मिनिस्टर प्वायंट ग्राफ ग्रार्डर रेज कर सकते हैं लेकिन जब दुबारा सम्माननीय माथुर साहव ने वयान शुरू किया ग्रीर तःयात्मक ग्राधार पर कुछ कहा तो मंत्री महोदय के खड़े होकर इंटरप्ट करने ग्रीर उसके साथ साथ भाषण करने से जो स्वरूप निर्माण हुग्रा है यह मैं ऐसा महसूस करता हूं कि जानबूझकर कोशिश करना है माथुरजी को न बोलने देने की। इस सम्बन्ध मे ग्राप की स्तिंग चाहिये।

श्री उपसभापित : रूलिंग की ग्रावश्यकता नहीं है। मैं माथुर जी से ग्रनुोध करूंगा कि कृपया विधेयक की सीमाग्रों तक ग्रपना भाषण दें। इधर उधर की बातें करेंगे तो सदन में यह सब चलता रहेगा।

श्री जगजीश प्रसाद माथुर : श्रीमन मैं कांटेक्स्ट की बात कर रहा मारूति लिमिटेड ग्रौर मारूति हैवी विहि-किल्स ने ठेका किया तो उसके डाइरेक्टर संजय गांधी ने किया तो उन समझौतों के ग्राधार पर, मैं सात्वे साहब से प्रार्थना करूंगा। Mr. Salve should try to salvage the Government now. Let me complete my इस कंट्रेक्ट से दो परसेंट या कुछ पैसा मारूति टेक्निकल सर्विस या मारूति हैवी विहिकल्स को जायेगा तो उसमें से पैसा मिलेगा संजय गांधी को जो डाइरेक्टर थे। साल्वे साहब ने मेरे सामने यह विल रखा है। वह तो वकील है, मैं तो वकालत नहीं करता हूं लि्कन थोडी बहुत श्रक्ल

रखता हुं। जिस धारा का उन्होंने हवाला दिया, उसके प्राविजों को पढ लीजिये:

"Provided that the Central Government or such Government company shall not omit to ratify the contract and shall not make any alterations or modifications in a contract, unless it is satisfied that such contract is unduly onerous or has been entered in bad faith or is detrimental to the interests of the Central Government or such Government company."

इसका ग्रभिप्राय क्या है ? दवाब इस बात पर है कि कांट्रेक्ट को रेटिफाई करना ही पडेगा ग्रनलैस गवर्नमेंट यह प्रवन करें कि ग्रोनरस है या बैंड फैथ में किया गया है। मैं पूछ्गा श्रापने बैड फेथ में कांट्रेक्ट क्यों किया? ग्रगर ग्राप स्रोनरस मानते है तो भी स्राप मुजरिम है। इधर से भी भ्राप मुजरिम हैं उधर से भी मुजरिम है, दोनों तरह से मुजरिम है। ग्रगर वास्तव मे ग्रापके इरादे ग्रच्छे है तो मैं सरकार से प्रधान मंत्री महोदया से सविनय कहना चाहता हूं कि वह यह डिक्लियर करा दें कि यह दो कम्पनियां मारूति कम्पनी को पैसे की हर जिम्मेदारी से बरी करती है। संजय गांधीतो रहे^{ु क} नहीं लेकिन कानूनी स्थिति यह है कि ये प्राइवेट लिमिटेड कम्पनियां है। संजय गांधी के बाद उनकी पत्नी वारिस होंगी । I p.m.

श्रगर वह पैसे की जिम्मेदारी से मारुति कम्पनी को मुक्त करने को तैयार है तो श्रीमती गांधी के खानदान की ईमानदारी पर विश्वास कर लूंगा। श्रौर ग्रगर मुक्त करने को तैयार नहीं है तो मेरा यह निष्कर्ष निकालना कि यह पैसा कमाने के लिये किया गया है, गलत नही होगा। इसलिये जब मंत्री महोदय खड़े होंगे जबाब देने के लिये तो मैं केवल इतनी बात से संतुष्ट नहीं हुंगा कि हमने इसका इसलिये राष्ट्रीयकरण कर लिया है इससे फायदा था। मैं कब कहता हूं कि फायदा नहीं है।

फायदा है मशीन से फायदा नही तो जमीन से फायदा है, बिल्डिंग से फायदा करोडों रूपये का । ग्रपने शेयर होल्डर्स को ग्रौर उसके साथ डीलर्स को करोड़ों नुकसान क्यों रूपये का That is my charge against you ब्राज ब्रगर ब्रा^प ईमानदार हैं तो कांट्रेक्ट को एनल कर दिया जाये। जिसकी तरफ यानी दफा 26 की तरफ दिलाया साहब ने ध्यान है । Let Mr. Salve move an amendment. प्रोविजन खत्म किया चाहिये । जाना सात्वे साहव ग्रगर ग्राप ईमानदार हैं तो होगा । यह ग्रमेडमेंट Let the Government declare it as invalid.

श्री उपसभापति : ठीक है। समाप्त करिये।

श्री जगदीश प्रसाद माथुर : जैसा मैने प्रारम्भ में कहा कि यह एक भष्टाचार का, राजनीतिज्ञ श्रधिकार के ग्रीर सत्ता द्हपयोग के उपभोग के का स्मारक वन गया है । इसलिये मैं स्रापसे कहना चाहता हूं कि हिम्मत के साथ, मर्दानगी के साथ खड़े हो जाये और कह दे कि हम यह नहीं होने देंगे। जो मित्र उधर बैठे है उनसे भी कहुंगा कि क्या भ्राप भ्रष्टाचार का ऐसा स्मारक हिन्दुस्तान की तवारीख के श्रंदर बनाना चाहेगें जिससे श्राने वाली संतान यह भ्रष्टाचार की. समझें कि यह सरकार काननी भ्रष्टाचार की, एक भ्रष्टाचार को ग्रौर ऐसे खानदान की जिसमें पंडित मोती लाल नेहरू, जवाहर लाल नेहरू . . .

श्री उपसभापति : हो गया । बैठ जाइये ।

श्री जगदीश माथरः ग्राप प्रसाद को क्यों बुरा लग रहा है।

श्री उपसभापति: बुरा नहीं लग रहा है। आप समाप्त करिये।

[23 DEC. 1980]

श्री जगदीश प्रसाद माथर: हिन्दुस्तान की नवारीख में मोनी लाल नेहरू, जवा-हर लाल नेहरू हम लोगों के इतिहास⁻ में प्रेरणा देने वाले हैं (Interruption)...

श्री उपसभापति : ठीक है, ठीक है।

श्री जगदीश प्रसाद माथ्रः देने वाले मोतीलाल नेहरू श्रौर जवाहर लाल नेहरू ने जो कुछ किया था उसे गांधी जी ने मिटा दिया। (Interruptions),

र्था हरि सिंह नलवा: मेरा प्वाइंट ग्राफ ग्रार्डर है।

MR. DEPUTY CHAIRMAN: Please dont interrupt

SHRI HARI SINGH NALWA: Give me one minute.

MR. DEPUTY CHAIRMAN: No, I cannot allow. We have had points of order today. What Mr. Nalwa says will not go on record.

> (Shri Hari Singh Nalwa continued to speak)

श्री उपसभापति : नलवा साहब ग्राप कृपा करके बैठ जाइये । स्राप का कुछ भी नहीं लिखा जा रहा है। कोई प्वाइंट रेज नहीं कर सकते। ग्राफ ग्रार्डर

> (Shri Hnari Singh Nalwa continued to speak)

श्री उपसभापति: ग्राप कृपा करके बैठ जाइये । इनको समाप्त करने दीजिये । (iterruptions)

(Shri Hari Singh Nalwa continued to speak)

MR, DEPUTY CHAIRMAN: May I request the hon. Members? Whatever they wanted to say, the

[Mr. Deputy Chairman]

have said. Nothing has gone on record किसी की कोई बात नहीं लिखी गई है। स्रापने बहुत कह दिय है ग्रौर मुन लिया है। ग्रब ग्राप श्री माथुर को समाप्त रने दीजिये।

श्री जगदीश प्रसाद माथुर: हुजूर टी चेयरमैन साहब, श्री हिर सिंह लवा ने ग्रभी जो कुछ कहा है, उस पर मुझे यही कहना है कि जो बात की खुदा की कसम लाजवाब है?... (Interruptions)... पंजाब में एक श्री हिर्सिंह नलवा भी थे (Interruptions)

श्री उपसभापित: माथुर जी, हमें ग्रापके दो वाक्यों का इंतजार है। ग्रव ग्राप ग्रपनी बात समाप्त करिये।

श्री जगदीश प्रसाद माथुर : श्रीमन् मैं इन से यही कहना चाहता हं कि क्यों ग्राप श्री हरिसिह नलवा का नाम क्यों बदनाम करते हो। मैं श्रपने मिलों से जितने यहां पर बैठे है ग्रौर विशेषत : जो उधर बैठे है, उनसे प्रार्थना करना चाहता हं कि उन्हे ग्रपनी ग्रात्मा को देखना चाहिये। ग्राप सभी भाई यहां पर बैठे हैं... $(Inter, uption^s)$ भाईयों में बहिनें भी शामिल हैं। श्रीपको श्रपनी कांसेंस को क्रेदना चाहिये। मैं चाहता हं कि आप लोग इस मारुति के झमेले से निकले ग्रीर कहें कि यह भाटाचार का स्मारक है, हम हिन्द्स्तान को तव रीख मे इसको नहीं बनने दगे । इसको रदद करेंगे। इसिलयें मेरी यह अप्रील है कि स्राप लोग इस मेरे प्रस्ताव को स्वीकार करें श्रीर बिल को रद्द कर दें।

श्री गुइक्षि गुप्तः इन लोगों ने बैकों के राष्ट्रीयकरण का भी विरोध किया था। श्री हुक्मदेव नः रायण यादव : श्रीमन्, हमने जो पाइन्ट ग्राफ ग्रार्डर उठाया था, उसका उत्तर नहीं ग्राया है • (Interruptions),

[The Vice Chairman (Dr. Rafiq Zakaria) in the Chair]

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (SHRI CHARANJIT CHANANA): \$ir, I beg to move:

"That the Bill to provide for the acquisition and transfer of the undertakings of Maruti Limited with a view to securing the utilisation of the available infrastructure, to modernise the automobile industry, to effect a more economical utilisation of scarce fuel and to ensure higher production of motor vehicles which are essential to the needs of the economy of the country and for matters connected therewith or incidental thereto, as passed by the Lok Sabha, be taken into consideration."

SHRI PILOO MODY: Sir. you will now see in what gentlemanly fashion the Opposition listens to the hon. Minister.

SHRI CHARANJIT CHANANA: Sir, the House should not be disappointed at all at the comments made by the hon. Member. Shri Mathur. One appreciates the conditioning of the outlook of the hon. Member when we heard what he has said. For example, he includes 'bhai' in 'behen'. You know the background. I will not go into that at all.

र्श्वी जरमद्देश प्रसाद माथुर: कानून में यह कहां लिखा है कि 'ही' में 'शी'⊸ भी शामिल हैं?

THE VICE-CHAIRMAN (DR. RAFIQ ZAKARIA): Please do not interrupt him, Mr. Mathur.

SHRI CHARANJIT CHA-VANA: Sir, the hon. Members of this House know the outlook of he RSS. (Interruptions).

THE VICE-CHAIRMAN (DR. RAFIQ ZAKARIA): Please do not interrupt him. Mr. Mathur. Let him have his say. Then, you can say what you want to say.

SHRI CHARANJIT CHANANA: Sir, the conditioning of the outlook is by a few other things also. They are negative allegations and I would not like to retaliate. I would mention only one instance in regard to what the hon. Member has said. In Hindi, they say,

ये कहते हैं कि इस संस्था का जन्म पाप में हम्रा । किस संस्था का जन्म पाप में हुआ है, यह इनको ही नजर स्राता है। इस विषय पर ये मारूति की बात करते हैं। हम इस तरह की बातों का उत्तर देंते नहीं हैं। ग्राप हम से यह एक्सपेक्ट न करें कि हम ग्रापकों यह बतायें कि ग्राप दिल्ली की किस गली से निकले है और किस प्रकार से बने है। तो यह बात समझी नहीं जायगी हम शोर नहीं मचायेंगे जैसा कि श्राप शोर मचाते हैं। हम सिर्फ एक बात करेंगे। मैं कोट नहीं करूगा लिटरेचर से, साहित्य से, जिसमें कहा गया है कि राजनतिक दल जिसको कभी बिलांग करते थे. उसका जन्म भी पाप में हुआ। मैं यह बात नहीं कहूंगा उसके लिट-रेचर को भी कोट मैं नहीं करूंगा। मैं उसको कहं कि राष्ट्रपिता की हत्या में उनका जन्म हुग्रा, यह ग्रन्छी बात लगती नही है। परन्तु इन बातों में ग्रगर ग्राप कोई प्वाइन्ट रेज करेंगे तो हर प्वाइंट (Interruptions)

डा० भाई महाबोर : मर्यादा रखने के लिये कहेंगे या सब को छूट होगी कि जो भी वे कहना चाहते है वह कहे। । प्रिष्ठना चाहता हूं कि ग्रभी जो टिप्पणी ग्रमपने की वह कोई नई नड़ी है। ग्राज

तक बहुत बार कही गई है, श्रदालतों के फसलों के वावजद कही गई है। लेकिन इसका इस विषय के साथ क्या संबंध है, यह ग्राप नेयर से फैसला कर दें, हम मुनने के लिये तयार हैं।

SHRI CHARANJIT CHA-NANA: Mr. Vice-Chairman, the hon'ble Member is absolutely right that we should not remind them at But unfortunately many a all. time they provoke the necessity for such reminders. But this is the end of it. I am coming to the Bill proper and I would only request the House to appreciate hon'ble Bhupesh Da's comment that when we are looking at things like the nationalisation of particular industries, we should have an outlook, which should not be outmoded, which should not be passing through political straits but it should be a national outlook.

On the 13th October, 1980, the President was pleased to promulgate the Maruti Limited (Acquisition and Transfer of Undertakings) Ordinance. The acquisition of the undertaking of the Maruti Limited was effected with a view to securing the utilisation of the available infrastructure, to modernise the automobile industry, to effect a more economical utilisation of scarce fuel and to ensure higher production of motor vehicles which are essential to the needs of the economy of the country and for matters connected therewith or incidental thereto.

As the hon. Members are aware, there have been problems in the matter of adequate supply of automobiles—both commercial vehicles as well as passenger cars. The steps taken so far in this direction by the manufacturers have not proved adequate and the supplies have been lagging behind the demand.

Hon'ble Members are also aware that unlike many other sectors of

[Shri Charanjit Chanana]

industry, there has been little improvement in the car industry in the country in the last few decades. Presently the consumer demand is being met virtually by the units, one of whom recently faced a severe strike. They are yet to reach the level of production of the last few years.

The question regarding manufacture of passenger cars in the public sector had engaged the attention of the Government earlier also. Looking to the state of the automobile industry in the country, including the passenger cars industry, Government have felt that the setting up of a public sector unit under the Central Government for manufacture of automobiles and connected items would be in public and national interest. The reposed unit would give the benefit of mass production techniques and the induction of the latest technology, including higher fuel economy. Since the infrastructure of the Maruti Limited has been lying unutilised for quite some time, the Government decided to acquire the undertaking of the said company which could form the nucleus of the new industrial activity. The proposed industrial unit, apart from encouraging the growth of ancillaries, would provide substantial employment opportunities, both directly as well as indirectly, and would lead to greater economic prosperity. Sir, the Maruti Limited (Acquisition and Transfer of Undertakings) Bill, 1980, has been considered and passed by the Lok Sabha. The President has been pleased to recommend its consideration by the Rajya Sabha under article 117(3) of the Constitution. I now move that the said Bill, as passed by the Lok Sabha, be taken up for consideration by this House.

SHRI ERA SEZHIYAN: Sir, I have given a notice for raising a point of order on the consideration of the Bill by this House.

THE VICE-CHAIRMAN (DR. RAFIQ ZAKARIA) : Please be brief.

SHRI ERA SEZHIYAN : I will be very brief.

SHRI PILOO MODY: Did you tell the Minister to be brief?

THE VICE-CHAIRMAN (DR. RAFIQ ZAKARIA): He was brief.

SHRI ERA SEZHIYAN : This Bill is for consideration and passing. A Bill is a composite whole containing not only the clauses but also the Statement of Objects and Reasons, President's recommendation, Financial Memorandum, Memorandum regarding delegated legislation. All these things form necessary part of the Bill when taken for consideration. Here I am cerned about the Financial Memorandum. Sir, I am to inform you and the House that the Financial Memorandum is incomplete. If the Financial Memorandum is incompthen further consideration cannot be obtained unless the full particulars of the Financial Memorandum are given to us. Para 3 of the Financial Memorandum says:

"Sub-clause (1) of clause 8 of the Bill provides for payment of simple interest at the rate of four per cent. per annum in respect of the amount payable under the clause, for the period commencing on the appointed day... It is estimated that the interest payment in terms of the provisions of the said sub-clause is likely to be of the order of Rs. 1,45,000 per month."

This calculation everybody knows. If you take four per cent of Rs. 4'34 crores and divide it by 12, it comes to 1'45 lakhs. That is not giving any information.

THE VICE CHAIRMAN (DR. RAFIQ ZAKARIA): I am trying to get a copy of the Financial Memorandum because it is not here.

SHRI PILOO MODY: You do not need it. You just listen. His arguments are very clear.

THE VICE CHAIRMAN (DR. RAFIQ ZAKARIA): Mr. Mody, will you please allow me to conduct the business of the House? I, in my wisdom, have passed instructions.

SHRI R. R. MORARKA (Rajasthan): No. according to rules.

SHRI PILOO MODY Not according to your wisdom. It would be a disaster otherwise.

THE VICE-CHAIRMAN (DR. RAFIQ ZAKARIA): In my wisdom it will always be according to the rules. In your wisdom it will be against the rules.

SHRI PILOO MODY: Very good. Self-certificates are accepted.

SHRI ERA SEZHIYAN: Sir, I think the Financial Memorandum should be very clear. Meanwhile, before that comes, I will inform you this one. Shakdhar says: "A Bill involving expenditure from the Consolidated Fund of India is required to be accompanied by a Financial Memorandum which outlines the objectives and the expenditure likely to be involved."

THE VICE-CHAIRMAN (DR. RAFIQ ZAKARIA): Mr. Minister. I would like somebody on the other side to....(Interruptions) I thought somebody should be prepared to....

SHRI RAMAKRISHNA HEG-DE: I am afraid, Sir, you have to go there. There is nobody who is capable of....

SHRI PILOO MODY: Not only you but your wisdom also will have to go there. Don't leave it behind.

DR. BHAI MAHAVIR: And the hon. Minister also seems to have been fed up with all that was going on.

SHRI ERA SEZHIYAN: It says, if it involves an expenditure from the Consolidated Fund of India, it shall be accompanied by a Financial Memorandum. So, without a Financial Memorandum we cannot deal with the Bill. Here they have given the Financial Memorandum but it is not complete. Again Shakdhar says:—

"If a Financial Memorandum relating to a Government Bill is found to be incomplete, the Minister concerned is asked to furnish all the details."

Therefore, Sir. I say it is incomplete. He was saying that at the rate of 4 per cent this sum of Rs. 4.34 crores comes to Rs. 1.5 lakhs for a month. Even a student of the fourth class who is good at Arithmetics will come to this figures. is not giving any information. the question of payment, in Supplementary Demands for Grants that has been circulated to this House. if you take out pages 41-42. you will find there they have said: Under the Maruti Limited Acquisition Order promulgated on the October the Government have taken over the assets etc.... on the amount that is likely to be deposited. Rs. 4 34 crores, by the Government with the Commissioner of Payments, the simple interest at 4 per cent per month for the period from the 13th October, 1980 to the date on which payment is made, the amount of the interest to be paid to the Commissioner of Payments will be about Rs. 8 lakhs, which will form part of the value of the assets to be the new company. transferred to A sum of Rs. 8 lakhs they are putting here, but in the Financial Memorandum they have not mentioned any-They simply say Rs. 1.45 thing. lakhs, whereas they have a supplementary demand of Rs. 8 lakhs, which means the facts have been suppressed and it is misleading and imcomplete.

SHRI PILOO MODY: And, therefore, they should withdraw it.

THE VICE-CHAIRMAN (DR. RAFIQ ZAKARIA): Mr. Mody, will you spare us a running commentary?

SHRI PILOO MODY: It is not possible. (Interruptions)

SHRI ERA SEZHIYAN: Mr. Vice-Chairman, this is the first. There has been an under-estimation or a non-disclosure of the amount that is likely to be spent towards interest at 4 per cent which has been revealed in the Supplementary Demands for Grants. It has been put there at Rs. 8 lakhs. Therefore, this Financial Memorandum as well as the particulars given are incomplete. Then clause 4 here says.... Have you got the Financial Memorandum?

THE VICE-CHAIRMAN (DR. RAFIQ ZAKARIA) : No, I am trying to get it.

SHRI ERA SEZHIYAN: It is not a good state of affairs. The bill is being considered.

THE VICE-CHAIRMAN (DR. RAFIQ ZAKARIA): I am getting it. You don't worry.

SHRI R. R. MORARKA: How will you follow it?

THE VICE-CHAIRMAN (DR. RAFIQ ZAKARIA): I will follow it because I am keeping my ears open.

SHRI ERA SEZHIYAN: The Financial Memorandum says : Clause 15 of the Bill provides for the appointment of the Commissioner of Payments by the Central Government with adequate staff to assist him for the purpose of disbursing the amount payble to the company. Service and allowances to the Commissioner of Payments and his staff and the expenditure on office will be defrayed out of the Consolidated The estimated expenditure on this account is likely to be of the order of Rs. 10,000 per month. They have put it here.

SHRI PILOO MODY: It was much better when he did not have it in his hands.

SHRI ERA SEZHIYAN: Para 4 of this says that the estimated expenditure on this account is likely to be of the order of Rs. 10,000 Sir, no amount could per month. have been spent earlier. If it is going to be spent out of the Conso-Fund. only after amount has been sanctioned this House and the other House could it be taken out of the Consoli-Fund. Only three months are now left. At the most. Rs. 30,000 can be spent at this rate; but it is incomplete in the Supplementary Demands. At page 42 they say: "For meeting the salaries and other expenses of the Commissioners of Payments. during the year, a sum of Rs. 1.1 lakhs is likely to be spent." Sir only three months are left now and in the Supplementary Demands the amount requiring to be allocated for the year is Rs. 1.1 lakhs whereas we are giving Rs. 10,000 per month. At the most, it will be Rs. 30,000. Again an under-statement. incomplete. It goes against the note that has been put up by the Finance Ministry itself They say Rs. lakhs will be required for meeting the salaries and other expenses of the Commissioner of Payments during this year---during this year means during the financial year up to March You are calculating next. it at Rs. 10,000 per month. it is an under-statement, means, incomplete and goes against the very provision that you are making there. That is No. 2.

Then, in para 5 it says: "Funds will have to be provided for the incorporation of a public sector company of the Central Government in which the assets of the company could vest and which would be entrusted for the manufacture of passenger cars, commercial" This would necessitate an expenditure of about Rs. 1,17,000 during the current financial year 1980-81.

Sir, this is the estimate they have put. But, Sir, full information has not been given. It looks as though funds will be provided for the incorporation of public sector company. Nothing is said here. If you come to the supplementary demands, again page 42, it says:

"Action is being taken for the formation of a new company in which the assets of Maruti would be vested. The advance of Rs. 90,000 obtained on the 27th October, 1980 for the incorporation of a new company."

That means the amount has already been advanced but the fact has not been mentioned. Rs. 90,000 has already been advanced for the creation of a new company as early as the 27th October, 1980. I would like to know when they have already spent Rs. 90,000 for the creation of a new company, why that fact has not been brought out in the Financial Memorandum. I would like to know, who were the signatories, when was the Memorandum and the Articles of Association of the said company were presented to the Registrar of Companies for incorporation of the company. On the 27th itself they have drawn Rs. 90,000. If they have taken action, we should know.

Last but not the least—three points I have made—is my fourth point. Para 2 says:

"Clause 7 of the Bill provides for the payment, in cash and in the manner specified in Chapter VI of the Bill, an amount of Rs. 434,00,000 (Rupees four hundred and thirty four lakhs only) for vesting in the Central Government..."

Full details of this amount are required to be given by the Government. How has it been arrived at, we do not know, when the LIC was nationalised full details were given in the Financial Memorandum that so much amount mas required. Full calculations were ven. I would like to know how

this amount of Rs. 434 lakhs was arrived at. The Minister should give the full details. Unless the Minister gives the full details, the consideration of the Bill cannot be proceeded with because when it comes for passing we require all the components of the Bill. As I pointed out, the Financial Memorandum is incomplete, unless the four points are fully satisfied, further consideration of the Bill cannot be proceeded with.

SHRI PILOO MODY: The bill and the Ordinance are as defective as the Maruti car.

SHRI MURLIDHAR CHAN-DRAKANT BHANDARE (Maˈɹarashtra) : Mr. Vice-Chariman, Sir, the point of order really contains no point. The point which has been raised is that the Financial Memorandum is incomplete. Incomplete is a very relative term, and after having been provided for everything it may appear to a Member that it is imcomplete, but it may not so. And this is precisely what has happened, we are very familiar with this type of Financial Memorandum. Particularly in the context of the nationalisation Bills.

Taking the first point made by the hon. Member on the other side, Sir, it is in relation to sub-para 3 of the Financial Memorandum. It is usual, as you will find in any nationalisation Act, to provide for interest from an appointed date till you hand over the amount of compensation to the Commissioner to be appointed under the Act for determining certain claims under the Act. The appointed date has itself been defined under the definition clause which you will find, Sir, is given in section 2:

"'Appointed day' means the 13th day of October, 1980;" Para 3 of the Financial Memorandum says:

"Sub-clause (1) of clause 8 of the Bill provides for payment of simple interest at the rate of four percent [Shri Murlidhar Chandrakant Bhandare]

per annum in respect of the amount payable under clause, for the period commencing on the appointed day and ending with the date on which the payment of the such amounts is made by the Central Government to the Commisioner of payments."

And the appointment of the Commissioner is merely a procedural thing after the Bill has been enacted and it becomes a statute. So, I do not think that by any stretch of imagination one could say that there is any incompleteness in this which vitiates it to such an extent that the Bill cannot be proceeded with at all. I think that the point of order is not only hyper-technical but it is really without any substance.

Now let us come to paragraph 4 of the Financial Memrandum.

"Clause 15 of the Bill provides for the appointment of the Commissioner of payments by the Central Government with adequate staff to assist him for the purpose of disbursing the amounts payable to the Company. The salaries and allowances of the Commissioner of Payments and his staff and the expenditure on office and establishment will be defrayed out of the Consolidated Fund of India. The estimated expenditure on this account is likely to be of the order of Rs, 10,000 per month."

Now it is an essential provision, an essential part of the scheme in any nationalisation Bill that you have to appoint a Commissioner—this has been done under every nationalisation Act—for determining certain claims which arise as a consequence or out of the nationalistion measure. You will find that this provision is contained in Chapter VI of this Bill and Clause 15 deals with it. Usually a retired High Court judge or any other expert is appointed. He has to have staff because claims are filed and claims are entertained and adjudicated upon. Therefore, to say that it is incomplete because it is only Rs. 10,000 is not correct. Because they have given it as Rs. 10,000 per month, it is very clear that in this financial year, which has now only three months left it could only be Rs. 30,000...

SHRI ERA SEZHIYAN: But they have given Rs, 1,70,000.

SHRI MURLIDHAR CHANDR-AKANT BHANDARE: Maybe, but that does not make this Memorandum incomplete.

SHRI ERA SEZHIYAN: Two sets of figures are given by the same Govenment—Rs. 1,70,000 and then you say you are paying Rs, 10,000 per month.

SHRI N.K.P. SALVE: Are you on the quantum? (Interruptions)

SHRI MURLIDHAR CHANDRA-KANT BHANDARE: Sir I am on a point of order. What the hon. Member seems to contend is that if it is imcomplete it connot be proceeded with. Now the whole question is whether it is incomplete. When you state the financial, implications of a measure like this where you have to appoint a Commissioner of Payments and set an establishment of the Commissioner and say that the monthly expenditure will be Rs. 10,000 can anyone say that it is incomplete and so the Bill cannot be proceeded with?

SHRI R. R. MORARKA: Yes, yes, according to the Financial Memorandum the monthly expenditure must be more. (Interruptions)

THE VICE CHAIRMAN (DR. (RAFIQ ZAKARIA): Now Mr. Bhandare. Please be brief.

SHRI MURLIDHAR CHAN-DRA KANT BHANDARE: May I go to the next paragraph? Paragraph 5 says:

"Funds will also have to be pro ded for the incorporation of a pub sector company of the Centra! G ov ment in which the assets of the Company would vest and which would be entrusted with the manufacture of passenger cars, commercial

would be entrusted with the manufacture of passenger cars, commercial vehicles and other related ancillary items. This would necessitate an expenditure of about Rs. 1,70,000 during the curent financial year."

Now, by Financial Memorandum what is needed to be done is to tell the House what the Financial implications are, not whether we have spent money earlier, as long as we have not spent more. What is suggested that an amount of Rs. 90,000 seems to have been spent for the incorporation of some company earlier and so on and so forth. But that is not the point at all. Can you say that by not mentioning Rs. 90,00 which had been spent on the 27th of October, 1980, this Memorandum suffers from any infirmity. That is the only point. I submit that this point also has no substance.

Lastly, so far as the amount of Rs. 4.34 crores is concerned, one has only to look at the Schedule to find out how this amount of Rs. 4.34 crores is to be allocated in the order of priorites laid down in the Bill itself. I can understand, I fully appreciate the valiant but futile attempts of the Opposition to carry on this debate endlessly, but I say that this point of order has been raised with out any sense of responsibility.

SHRI NARASINGHA PRASAD NANDA : Sir, . . .

THE VICE-CHAIRMAN (DR. RAFIQ ZAKARIA): Are you going to add anything? (Interruptions) I do not think we should proceed any further with this point of order because the practice is that when a Bill is introduced in the Lok Sabha or in the Rajya Sabha...

SHRI NARASINGHA PRASAD NANDA: Kindly allow me.

THE VICE- CHAIRMAN (DR. RAFIQ ZAKARIA): Please. I cannot allow any further discussion on it because I find ...

SHRI NARASINGHA PRASAD NANDA: You will not allow me to say anything?

THE VICE CHAIRMAN (DR. RAFIQ ZAKARIA): No. after this, if you like I will ...

AN HON, MEMBER: Are you giving a ruling?

THE VICE CHAIRMAN: (DR. RAFIQ ZAKARIA): I am giving a ruling yes, which is entirely on a different point.

SHRI RAMAKRISHNA HEGDE! Please hear us...

THE VICE-CHAIRMAN (DR. RAFIQ ZAKARIA): I am sorry after I have given my ruling on the point raised by Mr. Sezhiyan, if you want to say something, I will hear then...

SHRI RAMAKRISHNA HEGDE: Then I may have to challenge the rulling.

THE VICE-CHAIRMAN (DR. RAFIQ ZAKARIA): You don't have to challenge the ruling because the points that Mr. Sezhiyan has raised.

SHRI NARASINGHA PRASAD NANDA: This is very strange. You don't even listen to us and you give your ruling...

THE VICE-CHAIRMAN (DR. RAFIQ ZAKARIA): Mr. Nanda, I will not tolerate this....

SHRI NARASINGHA PRASAD NANDA: Sitting in the Chair you should not take this attitude, you are partisan, you are partial you should not steamroll the opposition like this... (Interruptions)

THE VICE-CHAIRMAN (DR. RAFIQ ZAKARIA): Mr. Nanda....

SHRI NARASINGHA PRASAD NANDA: In protest I am walking out, .you don't hear us even.... THE VICE-CHAIRMAN (DR. RAFIQ ZAKARIA): Yes, you can walk out.

SHRIMATI PURABI MUKHO-PADHYAY: No, your posture is derogatory to the dignity of the Chair.

THE VICE-CHAIRMAN (DR. RAFIQ ZAKARIA): Mr. Nanda, you should have had the patience to listen to what I was saying before showing this kind of anger.

[At this stage Shri Narasingha Prasad Nanda left the Chamber.]

The practice is that when a Bill is introduced in either of the Houses, it is at the time of introduction of the Bill that financial memorandum and other documents are presented, and when that House passes that Bill and when it comes to the other House, these financial memorandum and other documents do not form part of the Bill. Therefore, this Bill has been sent to us from the Lok Sabha and it has come without the financial memorandum and without other documents. Now, the points that Mr. Sezhiyan raised may be very relevant. I do not go into that question. Maybe that some of these points should have been gone into. But the proper forum for doing so was in the Lok Sabha where the Bill was introduced....

SHRIMATI PURABI MUKHO-PADHYAY (West Bengal): There is no such rule.

THE VICE-CHAIRMAN (DR. RAFIQ ZAKARIA): Because, fiinancial memorandum and other documents are not a part of the Bill as has been sent by the Lok Sabha to the RajyaSabha. Now, the points that Mr. Sezhiyan raised, he can certainly raise them in his speech. It will be for the Minister to reply to those points. But as the financial memorandum does not form part of the Bill as has been sent to the Rajya Sabha, I am afraid I cannot allow this point of order.

SHRIMATI PURABI MUKHO-PADHYAY: It is derogatory to the dignity of the Chair.

SHRI KRISHNA CHANDRA PANT (Uttar Pradesh): May I point out the implications of your ruling with all respect? There is one portion of every Bill or most of the Bills relating to delegation of powers. Now that also does not come to this House when the Bill is introduced in the other House and is considered and passed by it. Does it mean that this House will not be in a position to examine all aspects of delegation of powers in respect of the working of a Bill?

SHRI SHRIDHAR WASUDEO DHABE (Maharashtra): The Committee on Subordinate Legislation is there.

SHRI KRISHNA CHANDRA PANT: Yes, there is a Committee on Subordinate Legislation. Therefore it does not form part of the Bill that is circulated. The implication probably is that because when the Bill is introduced in the Lok Sabha it is circulated to every Member. The documents are not complete unless those other papers are also circulated with the Bill, and you cannot deal with the Bill in its totality, as you well know unless you take into account all those papers. It cannot be the intention of the rules to deny Members of this house access to those papers for a Bill which has been introduced in the other House; otherwise, they cannot really do justice to the Bill. In that respect, whether it is a financial memorandum, whether it is delegation of powers, I personally believe that we should be enabled discuss a Bill, taking those papers into account; otherwise, to that extent we limit the powers of this House to give due scrutiny to the Bills that come before us.

SHRI RAMAKRISHNA HEGDE: Sir,.....

THE VICE-CHAIRMAN (DR. RAFIQ ZAKARIA): I will hear you just a moment. I agree with what

Mr. Pant has said I have not said this financial memorandum should not be discussed in the House. In fact, I said that some of the points Mr. Sezhiyan raised are relevant and the Minister could reply here. The point that Mr. Sezhiyan raised was that we should not proceed further with the Bill. He objected to the consideration of the Bill on the ground that the financial memorandum is incomplete.

THE VICE-CHAIRMAN (DR. RAFIO ZAKARIA): To that my answer was that as the financial memorandum does not form part of the Bill, the question of not proceeding with the Bill. Does not arise. I entirely agree with what Mr. Pant has said and certainly the Financial Memorandum and other documents which formed originally part of the Bill in the Lok Sabha should be taken into consideration. I am not objecting to it.

SHRI RAMAKRISHNA HEGDE: The second implication of your, if I may say so, premature ruling is ...

THE VICE-CHAIRMAN RAFIQ ZAKARIA): It is my wellconsidered ruling.

SHRI RAMAKRISHNA HEGDE: that even in case a Bill suffers from certain legal and constitutional infirmities, this House has no right to raise that point.

THE VICE-CHAIRMAN (DR. RAFIO ZAKARIA): I am not saying that.

SHRI RAMAKRISHNA HEGDE: This is what you have said that every thing is decided in the Lok Sabha and the job of this House is only to approve

THE VICE-CHAIRMAN (DR. RAFIQ ZAKARIA) : Mr. Hegde, you did not listen to my ruling carefully. I said when a Bill is introduced in either of the House, it is at the time of the introduction of the Bill in either of the Houses. If the Bill is introduced in the Raiva Sabha, then certainly at the time of its introduction in the Rajya Sabha, it must be accompanied by the necessary documents including the Financial Memorandum. In this case, what has happened is that this Bill was introduced in the Lok Sabha. There, the document formed part of the Bill. But as it has come to us without these documents, I am ruling that consideration of the Bill on that ground cannot be stopped. I am not saying that you cannot take that into consideration.

SHRI RAMAKRISHNA HEGDE: Supposing in the Financial Memorandum that accompanied the Bill in the Lok Sabha it is stated that the total financial in plication was Re. 1/-

THE VICE-CHAIRMAN (DR. RAFIO ZAKARIA): Then vou can challenge it here.

SHRI RAMAKRISHNA HEGDE: Therefore, we cannot proceed unless the correct picture in regard to financial implication is given to the House. It is the responsibility of this House to know what would be the financial implications.

THE VICE-CHAIRMAN (DR. RAFIQ ZAKARIA): I am on a very narrow question . I am not saving that the points raised by Mr. Sezhiyan are not relevant. I am saying that there are perhaps some of the incon. sistencies that he has pointed out. It is for the Minister to satisfy him on that ground. The point raised by him was that on account of these infirmities as he has alleged in the Financial Memorandum as presented to the Lok Sabha it is incomplete and it also suffers from many other defects and for this reason the consideration of the Bill should not be allowed. I said that question does not arise.

SHRI ERA SEZHIYAN: want to submit two points....

SHRI MURLIDHAR CHAND-RAKANT BHANDARE: It must end somewhere.

SHRI ERA SEZHIYAN: My first point is on what you have said that the Bill accompanied by the Financial Memorandum can be challenged at the time of introduction in either of the Houses and after one House has passed it, the other House cannot question it......

THE VICE-CHAIRMAN (DR. RAFIQ ZAKARIA): Therefore, your party there should have been very vigilant.

SHRI RAMAKRISHNA HEGDE: Suppose no other Party is there in the Lok Sabha. That might happen.

THE VICE-CHAIRMAN (DR. RAFIO ZAKARIA): The Financial Memorandum does not form part of the Bill as it has come to us. That is the practice. It is not the question only of the Lok Sabha. The practice is that only at the time of introduction of the Bill these documents accompany the Bill. Once passed in that House, that is the end of it. The points that have been raised can certainly be raised and Mr. Sezhiyan can ask the Minister to satisfy him, to clarify these points and clear his doubts. That right I am not denying.

SHRI ERA SEZHIYAN: Your point is that the Bill and the Financial Memorandum can be challenged at the time of introduction. I am quoting Kaul and Shakdher, page 452. It says:

"During a discussion on the motion for reference of the Essential Commodities (Amendment) Bill to a Select Committee, a point of order was raised that the financial memorandum appended to the Bill was incomplete as it did not give an estimate of the recurring and non-recurring expenditures involved. The point of order was upheld by the Chair and further consideration of the Bill was postponed with a view to enabling the Government to furnish, a revised memorandum giv-

ing particulars regarding the recurring and non-recurring expenditures involved. The revised memorandum furnished by the Government was circulated to the Members separately and a letter conveying the fresh recommendation of the President for the consideration of the Bill was also attached."

Sir, it is not at the stage of introduction. When a Bill is taken up for consideration and there is a demand for the reference of the Bill to Select Committee, the introduction stage is past. Here I would like to point out that introduction can be only in one House whereas consideration has to be in both the Houses. So, at the stage of consideration of the Essential Commodities (Amendment) Bill, a point of order was raised and it was up held and further consideration of the Bill was not taken up and only after the memorandum was made available it was considered. Therefore, if you say, as you have said, that it is at the stage of introduction only, then it does not hold good because, at the time of consideration, this has been done. Can I take it that it is as passed by the other House, just the Bill with its clauses and not the other things? That means that you are only having a nude body of the Bill, without the statement of objects and reasons, without the financial memorandum and without the memorandum on delegated legsilation. Am I to take it that this House is to consider only what is passed on, just the bare clauses passed by them and not the other things? Do they not form part of the Bill for consideration? Then, Sir, it is a very serious thing. But, in future, I will raise this issue and we will insist that all these things should be appended to the Bill as passed by the Lok Sabha. If you are going to insist on it, then it is a very serious one and this House is being debarred from discussing whatever is contained in the complete form because only by circulation we get it. When the Bill is to be inroduced in the other House we get it

through circulation and it is not a document of the House. The document of the House is the one which is passed on by the other House. Now it means that it is not relevant in this House. These are the two points for consideration now. Sir.

THE VICE-CHAIRMAN (DR. RAFIO ZAKARIA): I do not think that my ruling is inconsistent with the ruling that has been given in the Lok Sabha, as mentioned by you, because, what I have said is this: I am on the narrow question whether the consideration of the Bill should go on or not. Here the point that you have made is that I have said that these documents including the financial memorandum are presented to the House, in which the Bill is introduced, at the time of introduction. I have not said that, because of that, the consideration of the financial memorandum or other documents stops at the time of introduction. That is not the point that I have made. All that I have said is that as far as we are concerned, the Bill as it has been presented to us is not accompanied by the financial memorandum and other documents. That has been the practice so far. If you say that you have to raise a point that it is not proper, that is entirely a different question. Certainly you can raise it and you can say that every Bill which is to come from one House to the other should also be accompanied by the financial memorandum and the other documents. That is a matter which certainly you can debate and on which a separate ruling, if necessary, can be given. But, at the moment, the position is that the Bill as it has come before, us from the other House does not contain these documents and, therefore, on the technical point that you have rasied as to whether we can go ahead with the Bill or not, I am afraid, my position is that we can go

PROF. SOURENDRA BHATTA-CHARJEE (West Bengal): Mr. Vice-Chairman, Sir, just o ne

point for clarification, Perhaps vou may enlighten us. The point raised by Mr. Sezhivan is that the consideration of the Bill is dependent on the fulfilment of certain other conditions and without those things, the House cannot properly consider the Bill. Now, what happened in the other House is no business of this House. Certain parties might have defaulted there. But when this House considers the Bill, such considerations have to be fulfilled, as for example, the complete financial Memorandum must accompany the Bill, because we doubt that the Bill cannot be considerd. Mr. Sezhiyan's point has been that as the Financial Memorandum which is necessary for the consideration of the Bill is incomplete—he cited the ruling also—therefore the minister should be asked to give a complete Financial Memorandum, only on receipt of which the Bill can be considered. I am afraid, Mr. Vice-Chairman, you have not explained how it is outside the scope of this House.

THE VICE-CHAIRMAN (DR. RAFIQ ZAKARIA): I have explained that this has been the practice all along. I have told Mr. Sezhiyan that if he wants he can raise it later on certainly. As far as this Bill is concerned, we have to consider it as it has come from the Lok Sabha. Yes, Mr. Minister, you go on.

SHRI KRISHNA CHANDRA PANT: May I say something, Sir? We abide by your ruling. The only point is that certain inconsistencies have been pointed out. We have also to vote on the Supplementary Demands. We are going to vote on this Bill. By implication, we will vote on different figures in both documents. But I would request you to ask the Minister to clarify these points, so that these inconsistencies will be dealt with.

THE VICE-CHAIRMAN (DR. RAFIQ ZAKARIA): Yes, he can reply it now or later on.

SHRI SUNDER SINGH BHANDARI (Uttar Pradesh): if the material is available, he can reply now.

THE VICE-CHAIRMAN (DR. RAFIQ ZAKARIA): I am leaving it to the Minister. If he is ready with the reply, he can reply now. (Interruptions)

SHRI CHARANJIT CHANANA: I shall reply to each and every point raised by each and every hon. Member later. (Interruptions)

PROF. RAMLAL PARIKH (Gujarat): Since this matter has come up whether the Bill can be proceeded with, you have given a ruling. That is all right. The most important point is that if the Minister, on examination of the points raised by Mr. Sezhiyan and others, finds that there is a lacuna which is to be removed technically, he should clarify, in the sense that he would answer as to what the lacuna is and whether it is necessary to remove the lacuna or inadequacy at this stage..... (Interruptions)

THE VICE CHAIRMAN (DR. RAFIQ ZAKARIA): This is hypothetical. Let us hear the Minister, and if it is found there after that it is not consistent or anything, then we can certainly look into that question.

PROF. RAMLAL PARIKH: But he must give a pointed answer to this.

THE VICE CHAIRMAN (DR KAFIQ ZAKARIA: I think we should stop it now. Yes Mr. Minister. (Interruptions)

SHRI CHARANJIT CHANANA; I have already moved the motion.

THE VICE-CHAIRMAN (DR. RAFIQ ZAKARIA): There is one amendment by Shri Shwa Chandra Jha which is for reference of the Bill to a Select Committee of the Rajya Sabha. The hon. Member may move his amendment at this stage.

SHRI SHIVA CHANDRA JHA: Sir, I beg to move:

"That the Bill to provide for the acquisition and transfer of the undertakings of Maruti Limited with a view to securing the utilisation of the available infrastructure, to modernise the automobile industry, to effect a more economical utilisation of scarce fuel and ensure higher production of motor vehicles which are essential to the needs of the economy of the country and for matters connected therewith or incidental thereto, as passed by the Lok Sabha, be referred to a Select Committee of the Rajya Sabha consisting of the following Members, namely:

- 1. Shri V.B. Raju.
- 2. Shri Biswa Goswami.
- Shri Harekrushna Mallick.
- 4. Dr. Bhai Mahavir.
- 5. Shri Rameshwar Singh.
- 6. Shri Hukmdeo Narayan Yadav.
- 7. Shri Kalyan Roy.
- 8. Shri G. C. Bhattacharya.
- 9. Prof. Sourendra Bhattacharjee.
- 10. Shri Shiva Chandra Jha.

with instructions to report by the first week of the next session of the Rajya Sabha. "

The questions were proposed.

THE VICE-CHAIRMAN (DR. RAFIQ ZAKARIA): Now, the Statutory Resolution, the motion for consideration of the Bill and the amendment are open for discussion.

SHRI SHRIDHAR WASUDEO DHABE: Sir, we are considering today; the Maruti Limited (Acquisition and Transfer of Undertakings) Bill, 1980. What we are required to consider is whether such an undertaking was required to be taken over under the law, whether it was in the interest of nationalisation policy of the Government and whether th

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action taken by the Government is malafide looking into the background of this concern, looking into the interests involved in the matter and looking into the findings given by the Gupta Commission, I would say that this Bill lacks bona fides and it was not at all necessary to bring this Bill before this House. Sir, the ordinance was issued on 13th October, 1980, for no reason whatsoever. It is a clear abuse of the power of ordinance to issue such an ordinance for nationalisation of Maruti Ltd. on 13-10-80. The ordinance itself says that this is an automobile industry. The ordinance says:

"Whereas Maruti Limited been engaged in the manufacture, production,.. namely automobiles." Therefore, it is an automobile industry admitted by the Minister in the ordinance itself, that it is covered by the First Schedule of Industries Develolopment and Regulation Act., A complete machinery is provided under the Industries Development Regulation Act 1951 which has not resorted to. No have been given as to why the direct nationalisation was necessary on 13-10-1980. I will invite attention of this House to the various provisions of the Act. It is stated in the ordinance that it was necessary to nationalise it because "wherein an order has been passed for the winding up of the company proceedings for liquidation are pending in the High Court of Punjab Haryana." The reason given by the Minister because winding up order was passed and the liquidation order was passed by the High Court of Punjab and Haryana, there was urgent necessity to bring forward this legislation. He himself admits that this is an automobile industry in the First Schedule of the the Industries Development and Regulation Act. Sir, in the First Schedule of the Industries Development Act, 1951, this industry is specifically covered at Item (7) of the First Schedule, i. ϵ . Transportation, Item 5, Automobile, motor-car, Buses, truck, etc.

2 P.M.

Sir, Therefore, the policy of this Government has been that under the Industrial Policy Resolution that whenever such a difficulty comes in, the resort was taken to the Industries (Development and Regulation) Act. And a large number of undertakings have been taken over, about 106 sick textile mills have been taken over. And Section 15A of the Act specifically provides that: "Where a company, owning an industrial undertaking is being wound up by or under the supervision of the High Court, and the business of such company is not, being continued, the Central Government may, if it is of opinion that it is necessary, in the interests of the general public and, in particular, in the interests of production, supply or distribution of articles or class of articles relatable to the concerned scheduled industry to investigate into the possibility of running or re-starting the industrial undertaking....."

Sir, you are aware that so many industrial undertakings which were closed down have been taken over under this Act. Sir, when there were lacunae, this Act was amended by Section 15A. It was inserted by Act 72 of 1971 to clear the doubts. Even if the winding-up proceedings are going on, if the Government decides it has got powers under Section 15A directly to take over a closed undertaking, and the High Court has no powers. So, it is specifically provided here under Clause (2) which says: "(2) Where an application is made by the Cenntral Government under sub-section (1), the High Court shall...grant the permission prayed for."

So, Sir, the ordinary remedy, the normal remedy that is available to the Govrnment has not been resorted to under this Act. So, I would like to know what are the special reasons for not resorting to this remedy under the Act? What are the special reasons for doing it this way? No undertaking would have

[Shri Shridhar Wasudeo Dhabe]

been taken over if it was not the Maruti Limited with which the illustrious son of the Prime Minister was involved and connected. If it was an ordinary undertaking with a sum of Rs. 5 crores, they would not have taken it over.

Sir, it is further provided under this Act under 18A and 18AA that even if the Liquidator is appointed, the Liquidator is bound to hand over to the Government all the assests, inventory of machinery that is to the authorised controller. And to take the possession from And Section 18A sub. clause (b) says: "If it has been closed for a period of not less than three months, and such closure is prejudicial to the concerned scheduled industry and that the financial condition of the company owning the industrial undertaking and the condition of the plant and machinery of such undertaking are such that it is possible to restart the undertaking and such restarting is necessary in the interest of the general public, it may, by a notified order, authorise any person or boby of persons (hereafter referred to as the 'authorised person) to take over the management of the whole or any part of the industrial undertaking or to exercise in respect of the whole or any part of the undertaking such functions of control as may be specified in the order."

Sir, the reason why it was not taken over under this Act is very obvious because the Act says that the contracts of previous employers are not binding on the Government and they cease to have any effect. They will not be effective against the Gvoernment take over And that has been specifically provided under section, 18FA, clause (3). It says any contract, whatever may be the nature of that contract, is not binding on the Government. But Sir, the present Bill provides otherwise. Under clause 26, the proviso says: "Provided that the Central Government or such Government company shall not omit to ratify

a contract..." So, Sir, just the opposite has been provided here. And what for, Sir? Everybody knows why this concern is nationalised. I want to know from the Minister way this has been provided here? The Maruti Heavy Vehicles Limited and the Maruti Technical Services are the two subsidiary concerns and who are connected with this. I do not want to name. The Gupta Commission has already stated all the facts and passed the strictures.

It is a company, a family affair. I would like to know from the Minister whether these wo concerns are also going to be nationalised under the Maruti Ltd. or whether they will be required to pay 2 percent commission as provided in these contracts. Under clause 26 which I have shown from the nationalisation Bill, the Government has no powers and they arebound by this contract. Is it in the interests of the nationalisation of an industry? Will you make such provisions and agreements with other industries or private concerns whose liabilities you will take over and whose contracts you will take over? Clause 26 itself shows that the action is mala side. My submission is that if this was a nationalisation Act, it lacks bona fides for the simple reason that it is a well known concern, a concern connected with the illustrious son of the Prime Minister. Sir, you know already what penalty we have paid for such actions and for such decisions. When the Allahabad High Court judgment was given setting aside the election of the Prime Minister at that time, this House and the Law Minister at that time brought such a Bill for amending the Constitution and taking over the powers of the Supreme Court and said that the Allahabad High Court judgement to is not right, is illegal and is no judgement in the eye of the law and that it will have no effect and that in future Prime Minister's election petition will be decided by Members of Parliament. Sir, this became counter productive, We experienced it. the people reacted

against it and we had to pay a heavy penalty in 1976 elections For Gods sake do not do that now again, I have got regard and affection for the Prime Minister but her followers have misguided her or she should have, considered hundred times the matte before bringing forward this Bill for the nationalisation of the Maruti, involving about Rs. 5 crores of liabilities and other things. They could have done it in any other way and the matter could have been Therefore, my submision is that this Act lacks bonn fides. Secondly, Sir it does not appear to do justice. As you Sir, there is a saying that justice must not only be done, but it must also appear to be done. Where was the necessity of issuing an ordinance on the 13th October, 1980. They could have taken it over under section 18AA of the Industries (Development and Regulation) Act, 1951. They could have waited and introduced a Bill here in the regular way in Parliament. They could have also spelt out what was the national policy for taking over the assets of Rs. 5 crores. Sir, I could have understood and both of my friends Dr. Chanana and Shri Salve also know that if in India you wanted to nationalise the biggest public sector undertaking dealing in cars it could be the Premier Automobiles of Bomby which has got the infrastructure for manufacturing cars and such other vehicles. reference was made to a strike there. was a strike there Yes, these beacause workers were not Paid. (Time bell rings)

Sir I have got sufficient time for this on my side.

THE VICE CHAIRMAN (DR. RAFIQ ZAKARIA) : I am afraid, the time has been allotted. You have been given 18 minutes.

SHRI SHRIDHAR WASUDEO DHABE: Sir, I will speak within the time allotted to me.

Sir, my submission, therefore is that if nationalisation was the aim in public sector for having the car manufacturing capacity, they should have nationalised an industry like the Premier Automobiles industry, which is a leading concern and which can certainly provide the infrastructure for such a big industry.

Sir, what is the history of this concern. There was an amitious programme of as they were saying manufacturing 50,000 cars. But the Annual Report for the year 1975-76 says that even 20 cars were not manufactured. A large number of liabilities are there No cars were manufactured. Even if assuming that 20 or 21 cars were manufactured, can it be a nucleus for a public sector industry. have understood if the whole automobile industry is nationalised all over the country and this Maruti had also been taken over, but that is not the position. When the of 1975-76 of this concern shows that it could not manufacture or make a beginning, what is the relevance of nationalising such a concern and having a liability on the public? Sir, apart from the assets, it is a Even the very controversial matter. provisions which are meant for the welfare of the workers and others are not complete in the Bill. Provision for payment of gratuity and other service terminal benefits to the workers is not included in category I and the workers who are there will lose all the terminal benefits or the gratuity which they were entitled to. Therefore, the interests of the workers have not been taken into consideration and fully protected.

Now, what is the valuation report? There is no report of valuation. The Financial Memorandum says an amount of Rs. 434 lakhs will be paid. I shall read clause 7 which says:

"....in the manner specified in Chapter VI, an amount of rupees four hundred and thirtyfour lakhs."

Here I would like to know whether the two limited companies men-tioned earlier will be entitled to get 2 per cent commission out of this [Shri Shridhar Wasudeo Dhabe]

amount. This is not the nationalisation of only the Maruti Ltd.

Further, it has been mentioned in the Financial Memorandum that:

"The new public sector company will have to be adequately funded to take up the activities proposed to be entrusted to it. It is difficult to make any accurate forcast of the funds to be given by the Government to the new company as the order of the investments required will depend upon the types of vehicles to be mnufactured, the nature and extent of foreign collaboration obtained and phased manufacturing programme, etc. On a rough estimate the total investment by Government during the plan period 1980-85 is expected to be around Rs. 100 crores. The expenditure from the Consolidated Fund of India will be incurred only after due appropriation by Parliament by Law.'

Therefore, this will be a part of public limited company for which we are going to spend Rs. 100 crores. There is nothing to show in the whole Memorandum whehter this money will be able a public sector company on such a large scale. Therefore, Sir, the charge has been made that it has nothing to do with the public sector policy; it has nothing to do with the nationalisation policy it has nothing to do with the welfare of the workers; it has nothing to do with what the people feel about it. It is only giving a bad name to the Prime Minister. I do not whether the Prime Minister consulted the Cabinet when this Ordinance was issued. But certainly it smacks of something as to why this company is being nationalised in spite of the of Gupta Commission on findings this matter and in spite of the bad background of it. Where was the need to nationalise this company?

I do not want to say about other provisions because we have given amendments.

Lastly, I would say that I have great expectations from the public sector which has got a great role to play in this country but I am sorry to say that these funds could be well-utilised in other sectors like power, coal and electricity which certainly require encouragement and investment. They are starving for funds; thermal stations and new installations are not coming up of lack of resources. Inbecause stead of making a proper utilisation of funds, they are absolutely misusing the public funds, when such a concern is being taken over. It is for the Government to decide whether they should waste public funds or they should make proper use of public funds. The public will judge them by their performance. Sir, we saw what did they do yesterday. Even the Heavens were weeping when this black law was passed at midnight. They will repent future for bringing in another black Bill, another bad Bill, giving a bad name to the country, bad name to the Government and to those who have advised the Government to bring forward such a Bill. The provisions of this Bill are partial, arbitrary and they have no relevance to the general policy of nationalisation. What will happen? It is not a question of some sentiments involved in this. If it is a question of sentiments, they should have set up a monument for political personality concerned. But, here what are the reasons given by them in the Statement of Objects and Reasons. They say here that this is in furtherance of the policy of nationalisation. But, Sir, nobody will be deceived by this announcement by the hon. Minister. The hon, Minister knows it that the nationalisation of the Maruti company has nothing to do with the general policy of nationalisation. This is only a whimsical decision and, therefore, Sir, I oppose Bill and I would request the ho

Minister to withdraw it in the interest of the country. At least, the fair name of nationalisation should no be marred by saying that this has been done in furtherance of general policy of nationalisation. He can say it is for the Party interests. Certainly, he is going to do it. He has the right to do anything. Party in power can nationalise anything they want, But to coat it with a colour and say that this is for nationalisaton, in my opinion, in my humble opinion, is a misnomer hence, Sir, I oppose Bill vehemently.

THE VICE-CHAIRMAN (DR. RAFIQ ZAKARIA) : Mr. Salve, You have got 20 mintues, I think, you will conclude within that time.

SHRI N.K.P. SALVE : Sir, I will try to conclude within that may be a few minutes this side or that side. Sir, I crave your and I seek your perindulgence mission to speak from this position I have a very very bad because throat.

SHRI P. RAMAMURTI: Don't further worsen your throat.

SHRI N.K.P. SALVE : I will not•

THE VICE-CHAIRMAN (DR. RAFIQ ZAKARIA) : You are eating into his time now.

SHRI N.K.P. SALVE : Sir, my time will commence from now. Sir, I have carefully followed the debate in the other House and I have also been listening to the debate in this House; I have been listening carefully to what the Opposition Members had to say on this Bill. I, for one, am hardly surprised at the passion and fury which has unleashed against this Bill by the Opposition. Whenever the name of Maruti has been mentionedcoming way back from the sixties—there has invariably late been a vitriolic attack on Mrs. Gandhi

and her family and her Govenment with vehemence and forocity to a point of hysteria and this has been the regular feature whether there be a right cause or whether there be a wrong cause. The cause is irrelevant. As long as it relates to Maruti, there should be some sort of an attack coming. The is not far to seek. The crucial reason is this. Sir, I wish I had not been compelled into saying this which I wanted to avoid. But after listening to Mr. Mathur, I am compelled to mention this. The only reason is, they considered late Shri Sanjay Gandhi an anathema, the political opposition considered him an anathema. They considered him as their political enemy number one. They thought he was their deadlist enemy. That is why, they tried to paint him as the country's enemy number one, society's enemy number one and their political enemy number one. Sir, it is true, as somebody has said. I quote:

"Truly great heights are hazardous to and despised by weak heads."

Those who have weak heads counot understand the personali of Shri Sanjay Gandhi properly So far as Shri Sanjay Gandhi wa concerned, he looked at the Oppo sition with the contempt that they deserved. And there was one more reason. He never cared for them: he could not tolerate any nonsense. Most of the Jana Sangh Members are not here. That is why I do not want to dilate on this issue any further. more

One thing is clear about Maruti. Whatever we do, immediately there will be a scathing indictment as to why you have done it. If you do not do it, there will be another scathing indictment as to why you have not done it. The difficulty arises because of the name of Maruti as such. And, therefore, the truth remains that they have not been able to look at this Billeven my friend. Mr. Dhabe—he has

[Shri N. K. P. Salve]

gone out—who is otherwise a very restrined and sober speaker—with any dgree of objectivity. His speech, one could see, was saturated and dripping with bias and prejudice and the Opposition totally lacked any degree of objectivity. Therefore, their criticism of this Bill has been far from honest, fair or just.

With this background, I will come immediately to explaining this Ordinance?" With this little background, Mr. Dhabe will have no difficulty in understanding. The Delhi Automobiles (P) Ltd., had moved a petition under section 433 and 439 of the Companis Act. Mr. Dhabe is as much conversant with the Companies Act as I am. Thereafter an order was made by the Punjab and Haryana High Court under section 433(f) which contemplates that where it is just and equitable, a winding-up order of the company will be made. Such an order was passed by the Haryana and Punjab High Court on the 6th of March, 1978. Once such an order is made, the effect of the order of the High Court is absolutely clear. There are two lines which I want to quote from the famous treatise on the Company Law by Shri Dutta. I am referring to page 741. This is a commentary on section 443. Referring to the effect of the order, he says—and I quote

"A winding up order, if made, ensures for the benefit of all the creditors and contributors. Petitioners costs will of course be a first charge on the estate and must be paid in full in priority to any costs of the liquidator...The court at its discretion may validate the disposition of the property after commencement of the winding up."

Any action taken there after under the IDR act would have to be taken with he concurrence of the court, or alternatively any action could have been a subject matter of stay by the High Court since this was pending.

SHRI SHRIDHAR WASU-DEO DHABE: If you make an application, the High Court has to give the permission.

SHRI N.K.P. SALVE: It is a matter of opinion, Mr. Dhabe. At any rate, since you say that IDR should hav been invoked, what wrong has been done if 'nstead nationalisation has been done? The ultimate objective is the same. After all what is the purpose of invoking the IDR? The idea is to ensure that the infrastructure that was being provided should not be broken up. That was the idea of the petitioner. And the petitioner would have been put at a very advantageous position after the winding up order of the court under section 433 (f). He would have got the top most priority and as a result of that, all the assets would have been broken up and the infrastructure of Maruti would have been completely demolished. As a result of that the entire purpose of invoking the IDR and the nationalisation would have been frustrated. So once a decision for national sation had been taken, there was absolutely no point in waiting even for a second because it could have been fraught with disaster. Therefore, I submit that the Ordinance was very much justified and it was taken well in time.

The second question that is sought to be raised is that a very lavish compensation is sought to be paid. Rs. 4:34 crores is the compensation decided in terms of section 7 of Chapter III of the proposed enactment. Now Mr. Mathur said, according to him the compensation is not very lavish because, though the plants and machinery are junk, the company possessed an extremely valuable land and buildings. The value of land and buildings, according to him, is fairly on the high

side and as a result of that Mr. allegation is that you are not paying adequate compensation and why you are denying the demand of compensation to the shareholders. That is one allegation of Mr. Mathur. The allegation of the friends on the leftist side still is, why have you paid even Rs. 4.34 crores? (Interruptions) Certain principles have been enunciat d for the payment of compensation. Government of India has not paid it for he first time. Compensation is not the nomenclature. nomenclature would be correct the amount because even compensation is a concept which involves some amount of quid pro quo.

RAMAKRISHNA SHRI HEGDE Compensation become a dirty word.

THE VICE-CHAIRMAN (DR. RAFIQ ZAKARIA) : No. Mr. Hegde, please.

SHRI RAMAKRISHNA : He likes it. HEGDE

SHRI PILOO MODY: Why. are you disturbing the peace, Sir?

THE VICE-CHAIRMAN (DR. RAFIQ ZAKARIA): I am not. As soon as you came in, I knew there was a threat to peace. (Interrupinstead of taking 20 tions) Now, minutes he will take 40 minutes. That is my worry.

(Interruptions)

SHRI NARASINGHA PRASAD NANDA: Mr. Salve, I thought you would give a sa isfactory answer to the point raised by Mr. Dhabe on section 18 A.

SHRI N.K.P. SAVLE: Let me settle down. I am coming to compensation. I have now come to liabilities. Now I will come to assets. Give me a little time. Do

you want me to answer four Members at a time? I am taking the point raised by Mr. Mathur. Mr. Mathur's grievance was that the compensation which has been determined or the amount which has been mentioned in clause 7 is extremely inadequate in view of the very high price which would be available for land and buildings. According to him, the value of the machinery would be nothing. Now there is another thought which says we are as it is paying a lavish compensation and the lavish compensation is because it is Maruti Limited, we are interested in statisfying the depositors and we are interested in satisfying those who will rank in priority in the Schedule-category 1, category 2, category 3 and category 4, creditors. The shareholders, if at all, come in category 5. In fact in each of the categories there are different categories of claimants and claimant would be ranking equally: in technical jargon that is called pari passu. So far as Mr. Mathur is concerned, is right to an extent that actually 6.84 crore is the total assets. That has been the total value of the assets and he did not properly understand the answer in which he said, once the assets were shown as eight crores and then they had been shown as six crores. In fact, the total on the assets side was 80.87 crores. 31-3-1976 the total was 87.87 crores but on the debit side there is a profit and loss account. When is a debit balance, in the profit and loss account that also goes to the assets side and the expenditure which has been capitalised 58 lakhs. Thus 2.18 lakhs, strictly speaking, represented either the expenditure or capitalised losses on 31-3-1976. And a earlier also, the net assets on 31-3-1976 were 6.69 and, by the same token, in the earlier year the net assets were 6.37. I am giving figures from the balance these sheet. You can verify them anytime. There is no politics whatsoever in this.

[Shri N.K.P. Salve]

The second question is about payments being made to shareholders. If you were to look at the balance sheet, you will find that the entire capital has been wiped out. When a company is incurring so many losses, where is the justification for the shareholders to be paid any whatsoever ? You compensation were so vocal and so vehement about but have you known of any one company being paid compenwhen its entire capital is wiped out by way of losses? Government should pay compensation on account of land to the shareholders when under land ceiling even 40,000 square feet of land in Nagpur is being taken away by the Government? Therefore, in principle it would have utterly erroneous, firstly to pay to the shareholders any compensation when, as a result of losses sustained by the company the entire capital had been wiped out. Secondly, when the entire benefit has accrued to the company or the Government on nationalisation, on account of the it is entirely higher value of the land which, I submit, is the proper y of the Govenin any case. In reality, therefore, if one were to make a conservative assessment and very evaluation of the assets taken on the one side and the amount to be paid on the other, I would put it without the slightest hesitation of being controverted by any-one who understands balance sheets evaluation ofproperties 11 crores would be the realisable value of the assets and 4.34 crores is the amount that is to be paid under clause 7.

Therefore, both these sides of Shri Bhupesh Gupta or Shri Ramamurti on the one side and of Shri Mathur on the other, should realise that this amount which is being determined lays down for once salutary principles, I am one of those who ardently believe that hose people who are divested of their property in public interest should be paid due compensation.

I am not for Government taking over people's property cheaply. What is just and fair should be paid to them. At the same time, in the process, it should not become a recket, a source of profiteering on the part of one whose property is being taken away. This way the principle has been laid down. The Law Minister is not here, I do not know what his contribution is. But the principles which have gone into this compensation are just and fair principles and I ardently hope that in the days to come whenever there is nationalisation and there is take-over of any property, it is these principles that will govern.

SHRI JAGDISH PRASAD MATHUR: Mr Salve, what do you mean by the principles? What are those principles. Can you enunciate them?

[The Vice-Chairman (Shri Dinesh Goswami) in the Chair.]

SHRI N. K. P. SALVE: Just now I have tried to explain to you. They have taken the value of the assets as filed in the statement of affairs before the High Court and they have taken that as the basis. They have taken out the losses which have been wiped out. There the creditors of categories I to 4 will all be satisfied. Only those who come under category 5 in the Schedule will not be paid; and they will not be paid because their capital has been wiped out by way of losses. In other words, those people who have advanced monies for running the business, the creditors, will be duly paid; and the rest of the benefits which accrue additionally on land and other things will not go un-earned.

SHRI RAMAKRISHNA HE-GDE: Sir,....

SHRI N. K. P. SALVE: Sir, this will have to be left out of my time.

SHRI RAMAKRISHNA HE-GDE: Just one question, I am not trying to stop you. Because you app-

to have studied the balancesheet very th roughly, in which you are very competent. I would like to * know what exactly is the liability of the company towards (b) of category I, revenues, taxes, etc.

SHRI CHARANJIT CHANANA: I will reply to that.

SHRI N. K. P. SALVE: I think the Minister will be answering Mr. Hegde Categories (a) and (b) will rank Pari passu. He will be able to answer that. That is why I submit the compensation is very well determined Having said this much on the basics, I will now come to the positive points of this nationalisation, which is beneficial and caters to the larger interests of the copmany and state why it is not giving any patronage or favour to some, as Mr. Dhabe has said. He is a responsible parliamentarian I want him to bear with me that the car industry has been stagnant in the last two decades. In terms of technology, our passenger cars are not only outdated, out-moded but are also obsolete and two generations old. Today we can see in 1980 the cars which are running in the western world and in Japan are cars of 1990's and 2000 Still we are using the Ambassador cars which should be termed as ramshackles and tin plates of 1960's and 1950's and still we have to pay Rs. 65,000 or Rs. 75,000 for it. In that respect, I have a complaint against Mr. Chanana's Ministry that they have allowed the Premier Automobiles and the Ambassador people to exploit the consumers right, left and centre. This industry should have been nationalised long ago. And now at long last when they have the first step towards nationalisation. I do not understand Mr. Dhabe's comment. Why are you making a fuss of nationalisation? This is the first step. We would expect that some day this industry is given a new dimension and a new priority. I honestly feel that this highly capital-in ensive industry should not at all be allowed to function in the private sector.

The investment will go anywhere in the realm of Rs. 200 crores, Rs. 300 crores. It is only for the Government now, and this technology...

SHRI SHRIDHAR WASUDEO DHABE: What I submitted was that if you want to nationalise, start with the Premier Automobiles

SHRIN K P SALVE: I really hope, if the Premier Automobiles do not improve and the Ambassador do not improve, the Minister knows what to do. Why are you paying large prices? The cars of the Premier Automobiles and the Hindustan Motors, show losses. We pay Rs. 60,000. Why is it? We still get tin pots The only thing of the Ambassador that does not make noise is the horn. Why is it that we have such cars? It is natural because the ancillaries are in the han s of the relations of the managing directors in the management All the profits are diverted towards ancillary part makers. They purchase them at fabuprices. Virtually you and I. When we purchase the cars, have to shell out through our nose Let an industry in the public sector under Dr Chanana come up Let Dr Chanana bring about the maximum utilisation of the resources of the nation Let the modern technology come about And it is only when such...

SHRI BHUPESH GUPTA May I make suggestion ? a This statem nt you are making is very inspiring, that this inclustry should be nationalised, the Premier Automobiles and the Hindustan Motors. We have been demanding that but it was stubbornly refused. May I request you to take some steps within your party as the Deputy Leader of the Congress Party, the ruling party, so that we can go ahead with nationalisation of those companies?

SHRI N. K. P. SALVE: Nationalisation for the sake of nationalisa tionis not my creed: that is his creed. If the Premier automobiles will [Shri N. K. P. Salve]

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- improve, they will produce a better Fiat.

SHRI BHUPESH GUPTA : Now you see.

SHRI N.K.P. SALVE: I will tell you. I will make it absolutely clear. (Interruptions).

(THE VICE-CHAIRMAN (SHRI DINESH GOSWAMI): Mr. Salve you have got limited time. If you fall into the trap of the interruptions, you will be losing your time.

SHRI N. K. P. SALVE : My friends trapped me. I do not need enemies in this House. This is what I have to say. Juxtapose it, correlate it, critically examine it in the context of fuel economy that is needed. It has given completely new dimension to the priority that is required for the motor industry. Once upon a time the car industry was considered a low priority intoday, Sir, with the dustry. But mounting problems created and with the kind of oil crisis, the oil shortage, the car industry is no longer a non-priority sector. It is very much a priority industry because I will telt you if the passenger cars are going to devour us and consume all the petrol which is mported, for which you are paying fabulous bills, crores of rupees, some day this country will go bankrupt. You have got to evolve modern technology. Modern technology is needed. The cars which you have manufactured in the country will drive you bankrupt, if you do not modernise your technology, if you do not upgrade your technology, and for that purpose these people will never, be able to do it. The Government must step in and modernise technolology. The perenial shortage cars...

SHRI BHUPESH GUPTA: How can people buy a car for Rs. 50,000?

SHRI N. K. P. SALVE: I do not for a moment say, Sir, that every villager, everyone, will be able to buy a car. It is from a different angle that I am looking at it. Nonetheless we cannot do without a car. If we feel that we cannot do wihtout a car, we need to think how to economise in the use and utilisation of fuel. We cannot do without cars. So many things we can do without, but without cars we cannot do. It has a new dimension, as I said, because of the fuel problem. There is shortage of the Ambassador cars and the Fiat cars. The Ambassador cars, 17,500 in number, were made, and 15,500 Fiat cars were made and the Standard 44 cars were made. Even if they were four times this figure, there will be the shortage. Therefore, Sir, this was necessary.

The nationalisation problem is not something new. The Government was in the 1960s and the 1970's actually thinking of making cars in the public sector, and a proposal had been put at that time. Nearly Rs. 60 crores was earmarked by the Ministry. When Mr. Dinesh Singh was there, he approached the Cabinet with a proposal for collaboration with M/s. Renault Company of France for making cars in the public sector. So, this is not a matter which has come utterly new. The Government was seized of the matter. Therefore, it is not something which has come about as a result of patronage and favour.

There are other advantages coming.

SHRI BHUPESH GUPTA Mr. Salve...

SHRI N. K. P. SALVE: Dada, I really wish I had as much time as you have. If he allows ten more minutes. I will deal with them.

There are other advantages. Large many ancillary industries will

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come up of the industry comes up here.

Sir, there are three more aspects. Three hundred acres of valuable land is there. There is a substantial covered area, and there are the machines. Sir, unnecessarily much is sought to be made of the "junk" by way of machines. Have they any idea as to what the book value of these machines is? The written-down value of those machines is a very very negligible amount. The written-down value of those machines is only Rs. 1,25,75,211 in a total of Rs. 8.87 crores. Therefore, do not unnecessarily go on blaming us saying that these machines are nothing. They are only worth Rs. 1 crore and odd. Therefore, are machines. There is a substantial covered area. All that would have been lost if it had not been nationalised. It also provides excellent infrastructure. What about employment potential? Five thousand to ten thousand persons employed. Apart from being capital intensive, it has tremendous potential for employment.

Sir, the proposed company will only manufacture passenger but it will also manufacture commercial vehicles. And in that context, one must understand that today Tatas and Leylands manufacturing commercial vehicles which are one of the finest in the world. We are very proud of what they are doing. And here just see what Premier is doing and what Hindustan Motors is doing. For that I do blame Dr. Chanana's Ministry. They need to be looked into. Since he is undertaking this himself, I am sure he will some interest in the matter.

Sir, then there are possibilities of exports. Have we not known developing countries which have made automobiles and have crossed the barrier from developing countries to developed countries. For example, in Latin America Volks-

wagon has gone; and Japan has gone in many countries with Nissan and Toyota. The automobiles industry is the kingpin of the economy in several developing countries and they have built up thier economy. In our country, if we are really able to develop and build up this industry properly, it will have immense possibilities of exports. (Time-bellrings).

Sir, a word about clause 26 and I have done. Mr. Ramamurti said--he is not here—"We will support the Bill if you delete clause 26". Clause 26 is a very simple one, I will explain to Mr. Mathur. So far continua ion of the agreement with Maruti Technical Seris concerned, it is just no possible—the Minister has said about it on the floor of the other Housebecause foreign collaboration is inevitable. If this company is to be worth its salt, if the Government going to do anything foreign collaboration is absolutely inevitable. And if there is going to be foreign collaboration, then the new company or the Government cannot even in its dream continue its collaboration agreement with Maruti Technical Services, Still a proviso is needed. There are agreements which the company must continue. For example, they have an agreement on land with the Haryana Government. If the proviso is not there, how do we ratify it? Mr. Mathur, you said you are not a lawyer but you have great common sense; the two are not necessarily in conflict with each other. Supposing there is an agreement on land, what do we do? How do we ratify the land agreement? There has to be a proviso and therefore ...

SHRI NARASINGHA PRASAD NANDA: All right. What is the land agreement with the Haryana Government? Please read it.

(Interruptions).

SHRI N. K. P. SALVE: I am making a responsible statement. I an making the statement with

[Shr: N. K. P. Salve]

all the responsibility at my command that this company or the Government, whoever is going to run this industry, will have nothing to do with Maruti Technical Services. That agreement cannot come into exisfor the very simple reason there is going that once colla oration be foreign with Maruti Technical Services just cannot exist. Therefore, I sub-

(Interruptions) There is no remedy to anyone's suspicion. It is very well drafted; it is very well conceived. I submit, Sir, that thi measure is a landmark in bringing about better technology in the car ndustry of this country. I congratulate the Minister

VICE-CHAIRMAN THE (SHRI DINE3H GOSWAMI) : Dr. Shant Pa el. You have got

10 minutes.

and I ful heartedly support the Bill. Thank you, very much.

SHR BHUPESH GUPTA: You have got a Chairman of the of Directors. Mr. Salve is eminently qualified to be nomina ed as the Chairman of the Board of Directors of Maruti.

SHRI NAGESHWAR PRASAD (Utar Pradesh): the proposal of Mr. I support Gupta. Bhupesh

VICE-CHAIRMAN THE DINESH GOSWAMI): But I don't think Parliament is going to nominate the Board of Directors.

SHRI NAGESHWAR PRASAD SHAHI: But we can suggest o the Government. The Law Minister is here.

VICE-CHAIRMAN (SHRI DINESH GOSWAMI) : Dr. Shant Patel. You have got to at your disposal. minu: cs

BHUPESH GUPTA: SHILL Parliament does not nominate but

one single Parliamentary speech has produced a chairman of the board of directors.

DR. SHANTI Ct. PATEL (Maharashtra): Mr. Vice-Chairman, my leader has allotted fifteen minutes and I am going to be the main speaker. Please do not curtail my time. I am the only speaker and if time permits others will speak...

THE VICE-CHAIRMAN (SHRI DINESH GOSWAMI): The only point is if you take fifteen minutes, then next speaker from your party will not be called.

DR. SHANTI G. PATEL: I shall take fifteen to twenty minutes. But I will be as brief as possible.

Sir, I rise to oppose the Bill that has been moved in this House. I do not believe that nationalisation has been the panacea. If I remember correctly, in Bombay there was a discussion where John Stractchy-he was the leading theoretician of the British Labour Party and writer of a very important book "AVC of socialism"—said, nationalisation is not the panacea for the economic ills that we have in a country—whether it is this country or any other country. It is from this angle that we have to look at this particular Bill. I would like to know why nationalisation of this Maruti company is being done, why this company is being acquired. The company's main job, main production has been motor cars. What is needed to be considered is priority. What priority is considered necessary in this country where we have over sixtyfive crores of people, half of whom are below the poverty line? It is in this context that we have to judge this particular Bill. This Government has enunciated its economic policies, and its policy resolution of even 1956 emphasises—I repeat the word 'emphasises'--development of key sectors of economy mainly basic industries, whether they are manufacturing industries transportation industries. This is

where the emphasis has to be laid. In my humble opinion a car, even if a small passenger car, is a luxurv item in this country. What we need is production of certain infrastructure so that our economy can pick up. That is why we need electricity, that is why we need more coal, that is why we need more steel. We know at present we are short of these particular items. You are all aware that merely these items are not going to be of use to us. We have to go still further. But why the luxury car? It has been pointed out by the previous speaker, because other companies are not producing to the required extent or they are not modernised: that is why we are going in for it. May I say for the information of the House—I would like my friends to contradict me-that Hindustan Motors and Premier Motors have been given letters of intent to modernise. to produce more cars, very recently, and they are going ahead and they are making all preparations? it necessary in this context to acquire this particular company and go in for the manufacture of more cars? the previous speaker Then again, said if we have to have small cars, we will go in for Nissan. I would do nothing but read an extract from one important car manufacturer and to whom reference has been made by Mr. Salve. He is concerned with Nissan. I read out from the "Business Standard" dated July 31.

> "The world could have a glut of small cars within five years according to Mr. Masataka Vice-President Okuma, Nissan, while speaking at the World Congress on the automotive industry here"—

This is in Detroit, that is a city in America.

> "....For there will be increased production from traditional motor manufacturers, but also from Brazil, Korea and Taiwan as well as the Soviet Union, Poland and China."

I quote further a few lines.

"It is reported that in the next five years the American big three will invest an incredible \$80 billion to develop small cars and production facilities needed to produce them. One million units or more of a single model will be produced and sold all round the world....This is what frightens us...."

I am quoting only from the speech of the Vice-President of NISSAN. So to explain away things by saying that these cars will be sold in the export market is to cheat ones own self. I is not going to help this country where the investment should be in those sectors which can really help us in removing the poverty of our people.

Then it has been said that less fuel will be consumed by these cars which are going to be produced. In the present context of fuel crisis, are we going to give priority to motor cars which will use this scarce commodity for running them or for other benefits such as electric generation, public transport, etc.? The priority has to be judged in this particular context. If fuel is scarce, I think we should not go in for small cars. We should see that only minimum possible numbers are produced in our country. From the number of cars that they have been licensed to produce, this particular company and other are going to produce one and half lakhs of cars. There is no market for all these cars in our country. If we are going to run all these cars, the petrol consumption is going to be very heavy. Looked at from this angle also; it is uncalled for.

Much is talked about the infrastructure. What is the infrastructure? Mr. Salve spoke about this. infrastructure consists of land, some buildings and machinery Rs. 1 crore. May I submit that if Maruti Company is to be salvaged by Mr. Salve or somebody else or by the Government, then it will become necessary to invest any-

[Dr. Shanti G. Patel]

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thing like Rs. 500 crores. I am making this statement with some sense of responsibility. I would also quote a leading magazine in support of what I have said. "Commerce" in its editorial of 25th October, 1980, says "Some experts have estimated that to develop Maruti into a plant automobiles, an for manufacturing investment of at least Rs. 250 crores/at today's prices will be needed. These experts also draw our attention to the fact that the auto ancillary industry in the country will have to be upgraded and that this will cost another Rs. 200 crores. This is very obvious. I do not know whom we are cheating. They feel that as by just pressing an electric switch you get light, after this take over, this company will produce cars automatically. Looking from this particular aspect also, these cars are not going to help us and the country's main problems will remain unsolved.

I would also like to speak about heavy vehicles because much is sought to be made out of it by saying that we will be providing public transport and we will help in developing road transport, and all that sort of things. I have my own reservations development of road regarding transport. Road transport accounts for 60 per cent of our diesel consumption in the country and, therefore, what we need is development of water more than the transport road transport. That is a different issue. What I would like to say is that there are two companies that have been given permission to expand their production.

Again, Sir. I would like to be contradicted by the Minister if I am wrong in my facts. These two Companies are going to produce more than what is necessary. Mr. Salve paid tributes to TELCO, Ashok Leyland etc. Let us allow them, to expand their production and give us more so that we are able to meet the needs of this country.

But for that, it is not necessary to go and acquire this particular Company which has no infrastructure because its infrastructure is something which is junk, I am very happy that indirectly Mr. Salve admitted that the value is only one crore and the whole Company would need a very large salvage operation if it is to function properly and if it is to do some good.

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Sir, this leads me to the question why this nationalisation at all and why this hurry and this hustlebustle about the whole nationalisation issue. Sir, the Ordinance issued—Everybody and it is not a secret and even the will bear me Cabinet Minister out—within four or five days the whole decision was taken. It that they have done this because there was some pending cases in the Punjab and Haryana High Court and somebody was going to grab it. I would like to ask the Government, even if somebody was to grab it, what the Government was going to lose or how it was going to suffer. When the Muruti Company, which has and which has a a background history, which is a matter of shame not only for the family of the Nehrus but also for this country, is to be grabbed, nobody need shed and any tears and we should not shed any tears. Let it be grabbed. How are you going to lose suffer? If you have any interest in the good of the workers, you could have gone and taken over the Premier Automobiles would have been the first to support it. Here the workers were suffering and they were on a long-drawn-out strike and the employer was not settling and was not giving They should workers their dues. have said: "Yes; let us go and take this over." But they won't do that because their priorities are different. The purpose is not to be meet the public demand or to do public good. But the purpose is to

save somebody or not allow that person to take over this Company. That may be one reason or may be that the liquidator, if he would have become bold enough, and if he would have got the courage, would have prosecuted and certain prosecutions against the persons and officers who are concerned with this Company and he would have seen to it that they got sufficient punishment. May be the fear of this or may be the fear that the Delhi Automobiles would charge of it would have made them take this step. But nowhere has it been shown that this nationalisation is going to do any public good. Merely using the world "public good" does not do any good because we know the history of this whole Company and here, Sir, would only like to quote with your permission what the Gupta Commission had to say. It sums up beautifully in one sentence and quote:

"The affairs of the Maruti concerns described in the previous chapters appear to have brought out the decline in the integrity life and sullied in public the purity of administration. Legal and other requirements brushed aside and accepted norms were forgotton on of behaviour many occassions when the interests of the Maruti Company were involved."

I know what the answer would be from the opposite benches. They would say that before the Gupta Commission the accused did not were appear and the persons who concerned with this Company did not appear. But nobody debarred them, Sir, you are an eminent lawyer and you know that if you do not appear in a court and defend yourself and if some punishment is given, you have to accept it and you cannot say that because were not present in the court you cannot be punished. Here was an opportunity for them to go appear before the Commission and even challenge their findings at that time. But nothing was done,

Sir, they want to have a fitting memorial to Mr. Sanjay Gandhi. I do not know; it may be one of the motivations because it is very difficult to sort out the motivation behind this particular thing Sanjay Gandhi wanted small But what the Government proposes to do is to run after the various countries, Sir, the Minister is on record as having said: "We have asked several countries to give their reports. collaboration reports, for collaboration in equity technology, so that they can develop this car in this country."

3 P. M.

So, I would like to say that if you really want to have a memorial for him, please have an indigenous car, otherwise his soul will not rest in peace. I think that it is in this context that we should try to judge this Bill and whether it would do any public good.

Lastly, I would only like to add that there is another aspect. They have said that they are going to produce lighter vehicles. For that also, I would like to say they have given very recently, in November 1980, permission to four companies, to the best of my information, where they are going to produce these lighter vehicles. That is why I feel that there is no reason whatsoever to have the nationalisation of the Maruti Company.

I personally believe that Rs. 500 crores are not going to suffice. We have other priorities. It requires more money; if you want to make it an economic and internationally competitive unit, you can imagine the amount of money that vou require. This investment will go down the drain when persons are starving in this country, when they have no food and shelter.

[Dr. Shanti G. Parel]

Sir, while concluding I would like only to say that my friend, Mr. Salve—I am sorry he is not here said that we are making vitriolic attacks. Certainly we make attacks. He gave the reason. He said later and I hope I am quoting him correctly—that Sanjayji did not care for the Opposition. Sir, one who does not care for the Opposition only means that he is not a democrat. One who does not care for the Opposition wants to indulge in activities which are far from fair and proper and honest. May I say there are corrupt activities? (Interruptions) One who cares for the Opposition will say: Look here. I would like to listen to you. I may agree or may not agree but certailny I would like to listen to you, And that is why we make attacks. We do not make baseless attacks. The Gupta Commission has shown that if further proof was necessary. Their bringing this Bill has given further proof how the Government led by Shrimati Indira Gandhi has been behaving in this matter during the emergency period or during the prior period or the period now... (Time bell rings)

AN HON. MEMBER: it is his maiden speech. Please give him some more time.

DR. SHANTI G. PATEL I do not want any concession from the Chair, whether it is maiden or not, I would be speaking off and and on. (Interruptions) There does not seem to be any maiden just now, in the House, I do not know how my friend, Mr. Bhandare, got tracted. (Interruptions).

Anyway, Sir, I would appeal to the Government that let them not make it a prestige issue, let them look to the good of the people, serve the poor people both in the cities and in the urban areas, and do something for them. Sir, we have more than 50 per cent of the people living below the poverty line. This is a joke on these people

when they say that they are going to produce two lakes of these cars. Let us care for them. Let us try to serve them honestly, so that our country may advance and they may also bless this country.

and non-journalists

Thank you very much, (Interruptions)

STATEMENT BY MINISTER

Decisions of the Government on the recommendations of the Tribunals for working Journalists and Non-Journalist News papers Employees

THE VICE CHAIRMAN (SHRI DINESH GOSWAMI) : Now the Minister of State in the Ministry of Labour has to make a statement, I know that this is a very long statement.

SHRI NAGESHWAR PRASAD SHAHI (Uttar Pradesh): The Minister should lay it on the Table of the House,

THE VICE-CHAIRMAN (SHRI DINESH GOSWAMI): We are now in the midst of a very important debate and I do not want the flow of the debate to be interrupted by this statement. Therefore, I permit it to be laid on the Table of the House. (Interruptions)

SHRI NARSINGH NARAIN PANDEY (Uttar Praclesh): This is a very important matter.

SHRI MANUBHAI PATEL (Gujarat): We want to seek clarifications. (Interruptions)

THE VICE-CHAIRMAN (SHRI DINESH GOSWAMI): After completion of the Bill. (Interruptions) The right of Members under the Rules will always be available. I do not come in the way. But I permit th's statement to be laid on the Table now.